

COMMITTEE
ON
GOVERNMENT ASSURANCES
(2012-2013)

(FIFTEENTH LOK SABHA)
TWENTY SEVENTH REPORT

REQUESTS FOR DROPPING OF
ASSURANCES

Presented to Lok Sabha on....., 2013



LOK SABHA SECRETARIAT
NEW DELHI

March, 2013/Phalguna, 1934 (Saka)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES*

(2012 - 2013)

Shrimati Maneka Gandhi - **Chairperson**

MEMBERS

2. Shri Anandrao Adsul
3. Shri Rajendra Agrawal
4. Shri Hansraj G. Ahir
5. Dr. Rattan Singh Ajnala
6. Shri Kantilal Bhuria
7. Shri Jayant Chaudhary
8. Shri Gurudas Das Gupta
9. Shri Bijoy Handique
10. Shri Badri Ram Jakhar
11. Sardar Sukhdev Singh Libra
12. Shri Anjan Kumar M. Yadav
13. Shri Nama Nageswara Rao
14. Rajkumari Ratna Singh
15. Dr. M. Thambidurai**

SECRETARIAT

- | | | | |
|----|----------------------|---|----------------------|
| 1. | Shri P. Sreedharan | - | Additional Secretary |
| 2. | Shri U.B.S. Negi | - | Director |
| 3. | Shri T.S. Rangarajan | - | Additional Director |
| 4. | Shri Kulvinder Singh | - | Committee Officer |

* The Committee was constituted w.e.f. 23 September, 2012 *vide* Para No. 4552 of Lok Sabha Bulletin Part-II dated 18 October, 2012.

** Nominated to the Committee *vide* Para No.4625 of Lok Sabha Bulletin Part-II dated 16 November, 2012.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Twenty Seventh Report of the Committee on Government Assurances.

2. The Committee (2012-2013) at their sitting held on 14 January, 2013 considered Memoranda Nos. 2 to 41 containing requests received from the various Ministries/Departments for dropping of pending assurances and decided to pursue 22 assurances.

3. At their sitting held on 06th March, 2013 the Committee (2012-2013) considered and adopted their Twenty Seventh Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this report.

5. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in bold letters in the Report.

NEW DELHI;

06 March, 2013

Phalguna 15, 1934 (Saka)

MANEKA GANDHI
CHAIRPERSON
COMMITTEE ON GOVERNMENT ASSURANCES

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An assurance is required to be implemented by the Ministry concerned within a period of three months. Where a Ministry is unable to implement the assurances within the prescribed period of three months, they are required to seek extension of time. In case, the Ministry finds it difficult in implementing the assurances on one ground or the other, they are required to request the Committee on Government Assurances to drop the assurances and such requests are considered by the Committee on merits and decisions taken to drop an assurance or otherwise.

2. The Committee on Government Assurances (2012-13) considered the following requests received from Ministries/Departments for dropping of assurances at their sitting held on 14 January, 2013:-

SQ/USQ No. & Date	Ministry	Subject in Brief
(i) USQ No. 679 dated 18.7.2002 (ii) USQ No. 1332 dated 15.7.2004 (iii) USQ No. 1734 dated 04.8.2005 (iv) SQ No. 258 dated 10.8.2006 (v) USQ No. 302 dated 20.10.2008	Defence	Unified Command of Armed Forces Appointment of Chief of Defence Staff Institution of CDS Appointment of Chief of Defence Staff Chief of Defence Staff (Appendix-I)

USQ No. 4130 dated 16.12.2002	Civil Aviation	Strategy for Traffic Development (Appendix-II)
USQ No. 3379 dated 05.2.2004	Railways	Examination of Gangmen (Appendix-III)
USQ No. 4904 dated 27.4.2005	Health and Family Welfare	Formation of Health Sciences Education Act (Appendix-IV)
USQ No. 4471 dated 19.5.2006	Law and Justice	Pending Commercial Cases (Appendix-V)
USQ No. 2714 dated 05.12.2007	Planning Commission	Scraping State Level Common Entrance Tests (Appendix-VI)
USQ No. 1769 dated 12.3.2008	Planning Commission	Monitoring for Quality Education (Appendix-VII)
USQ No. 1262 dated 27.10.2008	Consumer Affairs, Food and Public Distribution	Recommendations of Wadhwa Committee (Appendix-VIII)
USQ No. 998 dated 10.7.2009	Power	Environmental Impact of UMPPs(Appendix-IX)
USQ No. 3847 dated 14.12.2009	Defence	LCA Tejas (Appendix-X)
(i) USQ No. 4577 dated 17.12.2009 (ii) USQ No. 6692 dated 06.5.2010	Law and Justice	Judicial Panels Setting up of Judicial Panels (Appendix-XI)

<p>(i) SQ No. 135 dated 5.3.2010 (ii) USQ No. 4108 dated 26.8.2011</p>	<p>Power</p>	<p>Power Generation Equipment Policy on Ultra Mega Power Projects (Appendix-XII)</p>
<p>(i) USQ No. 308 dated 27.7.2010 (ii) USQ No. 1063 dated 1.3.2011 (iii) SQ No. 104 dated 29.11.2011</p>	<p>Youth Affairs and Sports</p>	<p>Report on IPL Scam Inquiry on IPL Accountability in Sports Bodies (Appendix-XIII)</p>
<p>(i) SQ No. 476 dated 13.12.2010 (ii) SQ No. 116 dated 8.8.2011</p>	<p>Defence</p>	<p>Defence Deals Cases against Defence Companies (Appendix-IXIV)</p>
<p>(i) USQ No. 4669 dated 25.8.2010 (ii) USQ No. 3085 dated 15.03.2011 (iii) USQ No. 4562 dated 30.8.2011</p>	<p>Youth Affairs and Sports</p>	<p>Irregularities in Commonwealth Games Projects Irregularities in CWG Expenditure on Office bearers of OC-CWG (Appendix-XV)</p>
<p>USQ No. 69 dated 01.8.2011</p>	<p>Defence</p>	<p>Museum on Decommissioned Vikrant (Appendix-XVI)</p>
<p>USQ No. 229 dated 01.8.2011</p>	<p>Defence</p>	<p>Indigenous Aircraft Carrier (Appendix-XVII)</p>
<p>USQ No. 83 dated 01.8.2011</p>	<p>Defence</p>	<p>Perspective Plan on Defence Acquisition (Appendix-XVIII)</p>
<p>USQ No. 498 dated 03.8.2011</p>	<p>Planning Commission</p>	<p>Unique Identification Number (Appendix-XIX)</p>

SQ No. 164 dated 11.8.2011 (Supplementary by Shri Hukumdev Narayan Yadav, M.P.)	Rural Development	Wasteland Development Programme (Appendix-XX)
USQ No. 2457 dated 16.8.2011	Consumer Affairs, Food and Public Distribution	Corruption in FCI (Appendix-XXI)
USQ No. 5093 dated 5.9.2011	Road Transport & Highways	Underpass at Kherki Dhaula Chowk on NH-8 (Appendix-XXII)

3. The details of the assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the assurances are given in Appendix-I to XXII.

4. The Minutes of the sittings of the Committee, whereunder the requests for dropping of the assurances, were considered, are given in Appendix-XXIII.

5. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping the assurances. The Committee desire that the Government should take note of the observations of the Committee, as contained in Annexure-XXIII and take appropriate action, for the implementation of the assurances expeditiously.

NEW DELHI;

06 March, 2013

Phalguna 15, 1934 (Saka)

MANEKA GANDHI
CHAIRPERSON
COMMITTEE ON GOVERNMENT ASSURANCES

Appendix-I
(vide Para 3 of the Report)

[i] UNIFIED COMMAND OF ARMED FORCES

Sub: Request for dropping of assurances given in replies to:-

- (i) Untarred Question No. 679 dated 18 July, 2002 regarding "Unified Command of Armed Forces." (Annexure-I),
- (ii) Unstarred Question No. 1332 dated 15 July, 2004 regarding "Appointment of Chief of Defence Staff." (Annexure-II),
- (iii) Unstarred Question No. 1734 dated 4 August, 2005 regarding "Institution of CDS." (Annexure-III),
- (iv) Starred Question No. 258 dated 10 August, 2006 regarding "Appointment of Chief of Defence Staff." (Annexure-IV), and
- (v) Unstarred Question No. 302 dated 20 October, 2008 regarding "Chief of Defence Staff." (Annexure-V).

The above mentioned questions were addressed by several Members to the Minister of Defence. The contents of the question along with the replies of the Minister are as given in Annexures I to V.

2. The replies to above questions were treated as assurances by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the replies but the assurances are yet to be implemented. The Ministry has sought extension of time upto 30 September, 2012 to fulfill the assurances.

3. The Ministry of Defence vide O.M. No. 7(12)/PO(Def)/2012 dated 11 May, 2012 requested to drop the assurances on the following grounds:-

"That a Group of Ministers (GoM) was constituted by the Government to review the national security system in its entirety and in particular, to review the recommendations of the Kargil Review Committee and to formulate specific proposals for their implementation. The GoM in its Report on 'Reforming the National Security System', *inter-alia*, recommended the establishment of the chief of Defence Staff (CDS). The recommendations made in the Report of the GoM were approved by the Government on May, 11, 2001 with the stipulation that a view on the recommendations relating to the institution of the CDS will be taken after consultation with political parties.

As the issue is of national importance, a view on the recommendation of GoM relating to the institution of CDS is to be taken after obtaining the views of the major political parties. The process of consultation with the political parties was initiated in March 2006 with Raksha Mantri writing to the leaders of 24 major national political parties to obtain their views on the creation of the institution of CDS. The political parties have been reminded on various dates to provide their views. However, so far, only 9 political parties have replied. Since a decision on the establishment of the CDS depends on the receipt of views from all political parties and in view of the fact that so far, only 9 political parties have responded in this matter, it may take more time for a final decision on this issue."

4. In view of the above, the Ministry, with the approval of Raksha Rajya Mantri, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
LOK SABHA UNSTARRED QUESTION NO. 679
ANSWERED ON 18.07.2002
UNIFIED COMMAND OF ARMED FORCES

679. SHRI G. PUTTA SWAMY GOWDA

Will the Minister of Defence be pleased to state:-

- (a) whether the three wings of the Armed Forces have been unified recently;
- (b) if so, the details thereof;
- (c) whether the Unified Force would have the necessary administrative and financial powers which were hitherto not available to them;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor;
- (f) whether the Government have taken any decision regarding the appointment of Chief of Defence Staff; and
- (g) if so, the time by when it is likely to be appointed?

ANSWER

MINISTER OF DEFENCE (SHRI GEORGE FERNANDES)

(a) to (e): Neither have the three wings of the Armed Forces viz. the Army, the Navy and the Air Force been unified nor is there any such proposal under consideration of the Government at present. However, based on the recommendation of the Group of Ministers constituted to reform the National Security System in its entirety, joint structures such as `Headquarters, Integrated Defence Staff` and Joint `Andaman & Nicobar Command` have been established with a view to ensure the most optimal utilization of the available resources. Further, higher Administrative and Financial powers have also been delegated to the three Services to ensure expeditious decision making. These newly established structures have also been vested with the higher authority at par with their counterparts in the three Services.

(f) & (g): The Group of Ministers had amongst others recommended creation of the post of Chief of Defence Staff. Pending wider consultations with the political parties, a final decision in this regard has not been taken as yet.

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
LOK SABHA UNSTARRED QUESTION NO. 1332
ANSWERED ON 15.07.2004
APPOINTMENT OF CHIEF OF DEFENCE STAFF

1332. SHRI PRABODH PANDA

Will the Minister of Defence be pleased to state:-

- (a) whether the Government has decided to create the post of Chief of Defence Staff of India;
- (b) if so, whether the appointment has been made; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

- (a) No, Sir. The Government has not taken a decision on the subject as yet.
- (b) Does not arise.
- (c) The Group of Ministers (GoM) set up by the Government on 17th April 2000 to thoroughly review the national security system in its entirety inter alia recommended creation of the post of Chief of Defence Staff (CDS). An Integrated Defence Staff (IDS) Headquarters has been established, headed by the Chief of Integrated Defence Staff to Chairman, Chief of Staff Committee (CISC). A final view on the institution of CDS will be taken after wider consultation with political parties.

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
LOK SABHA UNSTARRED QUESTION NO. 1734
ANSWERED ON 04.08.2005
INSTITUTION OF CDS

1734. SHRI D.P. SAROJ

Will the Minister of Defence be pleased to state:-

- (a) whether the Government has taken any decision on the institution of Chief of Defence Staff (CDS);
- (b) if so, the details thereof; and
- (c) if not, the time by which the decision is expected to be taken in the matter?

ANSWER

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

(a) & (b): A Group of Ministers (GoM) was constituted on 17th April 2000 to review the national security system in its entirety. The GoM in their Report on 'Reforming the National Security System', inter alia recommended the establishment of the Chief of Defence Staff (CDS). The recommendations made in the Report of the GoM were approved by the Government on May 11, 2001 with the modification that a view on the recommendation relating to the institution of the CDS will be taken after consultation with political parties.

(c) Further discussions including a detailed examination of pros and cons of the proposal are considered necessary before the formulation of Government's views on the subject. A decision regarding appointment of the CDS can be taken only after wider consultation with various political parties.

GOVERNMENT OF INDIA

MINISTRY OF DEFENCE

LOK SABHA STARRED QUESTION NO. 258

ANSWERED ON 10.08.2006

APPOINTMENT OF CHIEF OF DEFENCE STAFF

258. SHRI PANKAJ CHAUDHARY

SHRI KINJARAPU YERRANNAIDU

Will the Minister of Defence be pleased to state:-

(a) whether the Government has taken any decision regarding appointment of Chief of Defence Staff;

(b) if so, the details thereof; and

(c) if not, the time by which a final decision is likely to be taken in this regard?

ANSWER

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

(a) No, sir. The matter is under consideration.

(b) Does not arise.

(c) As the issues involved in the appointment of Chief of Defence Staff are complex and sensitive in nature, a process of consultation with various political parties has been initiated with a view of having wider consultation. In view of the above, no time limit for taking a decision in the matter can be specified at this stage.

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
LOK SABHA UNSTARRED QUESTION NO. 302
ANSWERED ON 20.10.2008
CHIEF OF DEFENCE STAFF

302. SHRI ARJUN SETHI

Will the Minister of Defence be pleased to state:-

(a) the details of steps taken by the Government in regard to creation of the post of Chief of Defence Staff (CDS);and

(b) the latest position in this regard?

ANSWER

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b): Pursuant to the Group of Ministers (GOM) report on "Reforming the National Security System" in February 2001, the Government initiated the process of consultation with political parties in March 2006. As this process is still underway, the Government would take a decision on the creation of the post of Chief of Defence Staff (CDS) after the consultation is completed. Raksha Mantri has addressed leaders of various national level political parties. Four parties have replied. Parties who have not replied to the letter have been reminded to expedite their views.

Appendix-II
(vide Para 3 of the Report)

[ii] STRATEGY FOR TRAFFIC DEVELOPMENT

On 16 December, 2002 Shri Bishnu Pada Ray, M.P., addressed an Unstarred Question No. 4130 to the Minister of Civil Aviation. The text of the question alongwith its reply are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Civil Aviation within three months of the date of the reply but the assurance is yet to be implemented. The Ministry has sought extension of time till a final decision is taken on dropping request by the Committee.

3. The Ministry of Civil Aviation vide their OM No.H.11016/186/2002-AAI dated 10th June, 2009 had requested to drop the assurance on the following grounds:-

“The question was based on the Task Force on Development Strategy to project the Traffic Demand upto 2025, constituted by A&N Administration, having Ministry of Shipping, Ministry of Home Affairs and M/o Road Transport as its members. There was no agenda relating to Civil Aviation before the Task Force and no representative of this Ministry was included in the Task Force.

At the time of framing the reply to this question, it has been realized that the question does not pertain to this Ministry. However, due to paucity of time this Ministry handled the question and an Assurance was given in the house. Subsequently, Ministry of Shipping was requested to accept the transfer of Assurance for fulfillment. Ministry of Shipping, however, declined to accept transfer on the plea that the Ministry of Home Affairs is the nodal Ministry in respect of A&N Administration. On a request, Ministry of Home Affairs too did not accept Transfer of Assurance.

However, this Ministry made an attempt to fulfill the assurance on the basis of available material collected from various sources, which was treated as partially fulfilled by Ministry of Parliamentary Affairs. This Ministry has no additional information to provide. Ministry of Shipping was again requested to accept the transfer of Assurance, since the matter pertains to their Ministry. This was also of no avail. This assurance has been pending since 16.3.2003 inspite of best efforts made to obtain the information from the concerned Ministries/Departments/A&N Administration, it has not been possible for this Ministry to fulfill the assurance.”

4. The Ministry of Civil Aviation vide their O.M. No. H.11016/186/2002-AAI dated 4 February, 2011 had furnished the following additional reasons for dropping the assurance:-

"In continuation to this Ministry's above said communications, it is to say that the matter was raised during the Oral Evidence taken by the Committee on Government Assurances recently and thereafter, a reply was sent to Shri Bishnu Pada Ray, Hon'ble Member of Parliament as well as the Chairperson of the Committee stating that this Ministry is not related to the Task Force constituted on Development Strategy to project the Traffic Demand. The orders for constitution of the Task Force were issued by the Andaman & Nicobar Administration Secretariat on the 17th January, 2001. As is evident, the Ministry of Civil Aviation was not even a member of this Committee and since this Ministry was also not a nodal Ministry for dealing with this subject.

In the above said letter, it was also informed that in view of the large scale demographic changes in the Islands, it may be more appropriate to look at a fresh traffic demands study. There have also been large scale increases in the deployment of the Army. Therefore, the Hon'ble Member of Parliament was requested to request Andaman & Nicobar Administration to revive this Task Force towards this objective.

This assurance has been pending since 16.03.2003. In spite of best efforts made to obtain the information from the concerned Ministries/Departments/A & N Administration, it has not been possible for this Ministry to fulfill the assurance. Therefore, it is requested that consideration on dropping of the assurance may be expedited as the question was based on the Task Force on Development Strategy to project the Traffic Demand upto 2025, constituted by A & N Administration, having Ministry of Shipping, Ministry of Home Affairs and Ministry of Road Transport as its members and there was no agenda relating to Civil Aviation before the Task Force and no representative of this Ministry was included in the said Task Force."

5. At its sitting held on 26 April, 2012 the Committee considered the above request of the Ministry and decided not to drop the assurance. The Committee accordingly presented its Twentieth Report (15th Lok Sabha) on 16 May, 2012 *inter-alia* recommending that all out efforts be made to collect the information and the long pending assurance be implemented at the earliest.

6. However, the Ministry of Civil Aviation vide their O.M. No. H.11016/186/2002-AAI dated 3 September, 2012 has once again requested to drop the assurance on the following grounds:-

"That in view of the observation of the Hon'ble Committee in its 20th Report, this Ministry has again approached the concerned Ministries/Departments/A&N Administration to obtain the required information for fulfilling the assurance. Despite our continued efforts, the requisite information could not be gathered from the concerned Ministries/Departments. The A&N Administration has now informed that:

"(a) & (b) : Yes.
(c) & (d) : Not yet.

A&N Administration has constituted a Task Force on Development Strategy to project the Traffic Demand for different modes of transport upto the year 2025 on the recommendation of the Planning Commission during 2001. The report prepared has been accepted by the A&N Administration and forwarded to the Planning Commission and Ministry of Shipping during August, 2004.

The Government of India has set up a National Transport Development Policy Committee (NTDC) to develop a long term national transport policy with a 2030 horizon under the Chairmanship of Shri Rakesh Mohan during February, 2010. The report has been forwarded to the NTDPC to examine and convey the response of the committee. The Administration has also constituted a core group to review and suggest way forward in updating the traffic demand of the A&N Islands upto the year 2025 during September, 2010. Subsequently the Administration has engaged M/s MIR Projects & Consultants, Kochi, Kerala as consultant to undertake study on long term transport development strategy for A&N Islands based on a detailed traffic demand study upto 2030 AD. The consultant has submitted an interim report and final report is expected by November, 2012."

It may be appreciated that even after a gap of more than 11 years, no tangible progress could be achieved in the strategy for traffic development although the task force was constituted by the A&N Administration in January, 2001. The answering Ministry is not aware of the contents of the report of the Task Force or is not involved in the matter. The report of the Task Force is to be examined by NTDPC and require acceptance by the Ministry of Shipping and Planning Commission. Approval of the Planning Commission may also be subject to the response of NDTPC on the report and the financial viability of the project and other socio-economic considerations. Further, in view of the large-scale demographic changes that took place in the Islands as well as large-scale increases in the deployment of the Army etc., the study conducted by the Task Force in 2001 may become redundant at this point of time and the A&N Administration had already set up a core group in 2010 to review the matter and also engaged a consultant to conduct fresh traffic demands study upto 2030. Any of these activities or its outcome are beyond the purview and control of the Ministry of Civil Aviation."

7. In view of the above, the Ministry, with the approval of Minister of Civil Aviation, have requested to drop the above assurance.

8. In this connection it is submitted that the above assurance was partly implemented vide Statement V, item No. 3 on 21 August, 2003.

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA UNSTARRED QUESTION NO. 4130
ANSWERED ON 16.12.2002
STRATEGY FOR TRAFFIC DEVELOPMENT

4130. SHRI BISHNU PADA RAY

Will the Minister of Civil Aviation be pleased to state:-

- (a) whether the UT Administration of Andaman and Nicobar Islands have constituted a Task Force to Project Traffic demand by 2025;
- (b) if so, whether there is any proposal to engage to prepare the Project Report;
- (c) if so, whether a Scheme relating to development strategy to project the Traffic demand upto the year 2025 formulated by the UT Administration of Andaman and Nicobar Islands is under the consideration of the Planning Commission; and
- (d) if so, by when the scheme will be cleared?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION
(SHRI SHRIPAD YESSO NAIK)

(a) & (b) :- Yes, Sir.

(c) & (d) :- The information is being collected and will be laid on Table of the House.

Lok Sabha : XIII

Session : XI, 2002

Ministry/Department : Civil Aviation

Date of Fulfillment : 21 August, 2003 (Partly)

Q. No. & Date	Subject	Promise Made	When & How fulfilled	Reasons for Delay
1	2	3	4	5
Unstarred Question No. 4130 dated 16.12.2002 by Shri Bishnu Pada Ray	<p><u>Strategy for Traffic Development</u></p> <p>(a) whether the UT Administration of Andaman and Nicobar Islands have constituted a Task Force to project Traffic demand by 2025;</p> <p>(b) if so, whether there is any proposal to engage to prepare the project report;</p> <p>(c) if so, whether a scheme relating to development strategy to project the Traffic demand upto the year 2025 formulated by the UT Administration of Andaman and Nicobar Islands is under the consideration of Planning Commission; and</p> <p>(d) if so, by when the scheme will be cleared?</p>	(c) & (d): The information is being collected and will be laid on the Table of the House.	There are different regular approved schemes for Road Transport and Shipping Services in the 10th Five Year Plan, which are under implementation to meet the projected traffic demand. A decision on the Traffic Task Force's report would have to await its submission, examination and acceptance by the Planning Commission, Ministry of Shipping and A & N Administration. Formulation of specific schemes would follow after examination of the above report.	It took some time to collect the information. Hence, the delay.

Appendix-III
(vide Para 3 of the Report)

[iii] EXAMINATION OF GANGMEN

On 05 February, 2004 Dr. (Col. Retd.) Dhani Ram Shandil and Dr. Jaswant Singh Yadav, M.Ps., addressed an Unstarred Question No. 3379 to the Minister of Railways. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 22 August, 2012 to fulfill the assurance.

3. The Ministry of Railways vide O.M. No. E(RRB)/2004/21/1 dated 23 July, 2012 have requested to drop the assurance on the following grounds:-

"That the Ministry of railways have made all efforts to hand over the case to CBI at their level but due to lack of certain legal formalities by the State Government of Bihar, the case could not be transferred to the CBI. It is also to be submitted here that the above case is under consideration of State Government of Bihar and Ministry of Railways does not have decisive role in the matter."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Railways, have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO. 3379

ANSWERED ON 05.02.2004

EXAMINATION OF GANGMEN

3379. DR. (COL. RETD.) DHANI RAM SHANDIL
DR. JASWANT SINGH YADAV

Will the Minister of Railways be pleased to state:-

- (a) whether the written examination for `Group D` (Gangmen) in Railways held on January 1, 2004 has been postponed due to leakage of question paper;
- (b) if so, the details thereof;
- (c) whether an enquiry has been conducted by CBI in this regard;
- (d) if so, the number of officers/staff found guilty in this regard;
- (e) the action taken by the Government against them; and
- (f) the action taken/being taken to stop the recurrence of such incidents?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI BASANAGOUDA R. PATIL)

- (a) and (b) : Written examination for Group `D` (Gangmen) to be held by Railway Recruitment Board, Patna on 4.1.2004 has been postponed due to alleged leakage of question paper. An FIR had been lodged with the local police on the same date.
- (c): No, Sir. However, efforts are underway for entrusting the investigation to the CBI.
- (d) and (e): Do not arise at this stage.
- (f) : Action as appropriate, will be taken.

Appendix-IV
(vide Para 3 of the Report)

[iv] FORMATION OF HEALTH SCIENCES EDUCATION ACT

On 27 April, 2005 Shri Balasaheb Vikhe Patil, M.P., addressed an Unstarred Question No. 4904 to the Minister of Health and Family Welfare. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Health and Family Welfare within three months from the date of the reply. The assurance is yet to be implemented. The Ministry has sought extension of time upto 30 June, 2012 to implement the assurance.

3. The Ministry of Health and Family Welfare vide O.M. No. H-11016/13/2005-MEPI dated 5 September, 2012 have requested to drop the assurance on the following grounds:-

"That this Ministry had drafted a bill to regulate fee and admissions in private medical colleges and sought comments from stakeholders. The comments of most of the States are still awaited.

Even as Fee Bill was being considered by the Central Government, a proposal to set up an overarching regulatory body for health viz. National Commission for Human Resources for Health (NCHRH) was mooted by the Government. After consulting various experts and other stake holders, NCHRH Bill has finally been introduced in the Rajya Sabha on 22 December, 2011 which has referred the Bill to the Department-related Parliamentary Standing Committee on Ministry of Health & Family Welfare. The mandate of NCHRH inter alia covers almost all the aspects of health education."

4. In view of the above, the Ministry, with the approval of the Minister for Health & Family Welfare, have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 4904

ANSWERED ON 27.04.2005

FORMATION OF HEALTH SCIENCES EDUCATION ACT

4904. SHRI BALASAHEB VIKHE PATIL

Will the Minister of Health and Family Welfare be pleased to state:-

(a) whether the Government has any proposal for the formation of Health Sciences Education Act;

(b) if so, the details thereof; and

(c) by when the said proposal is likely to be approved?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE(SMT. PANABAKA LAKSHMI)

(a) to (c): The Government is considering a proposal to frame a legislation with regard to regulation of Admission, fee etc. in Health Sciences Educational Institutions. The details are being worked out in consultation with stake holders.

Appendix-V
(vide Para 3 of the Report)

[v] PENDING COMMERCIAL CASES

On 19 May, 2006 Shri Nikhil Kumar, M.P., addressed an Unstarred Question No. 4471 to the Minister of Law and Justice. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Law and Justice within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 31 December, 2012 to fulfill the assurance.

3. The Ministry of Law and Justice vide O.M. No. 16013/11/2006-Jus(M) dated 24 August, 2012 have requested to drop the assurance on the following grounds:-

"That the term "High Value Commercial Cases" is not yet legally defined. As such High Courts have expressed inability to give a categorical reply for fulfillment of the pending Parliamentary Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of Law and Justice, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LOK SABHA UNSTARRED QUESTION NO. 4471
ANSWERED ON 19.05.2006
PENDING COMMERCIAL CASES

4471. SHRI NIKHIL KUMAR

Will the Minister of Law and Justice be pleased to state:-

(a) whether the Law Commission has proposed for setting up of high tech fast track commercial divisions in all High Courts across the country to dispose off high value commercial cases;

(b) if so, the details in this regard;

(c) the number of high value commercial cases pending in each of the High Court as on January 31,2006; and

(d) the extent to which such cases would be disposed off in a time bound period after setting up of fast track commercial divisions?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE
(SHRI K. VENKATAPATHY)

(a) & (b): Yes, Sir. The Law Commission, in Chapter IX of its 188th Report made a proposal for Commercial Division in the High Courts to deal with commercial cases of high value i.e. of Rs.1 crore or above as may be determined and ratified by the High Courts, and adoption of a fast track procedure in the proposed Commercial Divisions. The Law Commission had recommended that such a Bench may have two High Court Judges and depending upon the need there could be more than one such Bench in each High Court. In the said Report, the Law Commission had also proposed adoption of high-tech systems and on-line filing, etc. as part of the procedure for processing of the cases by the Commercial Divisions.

(c) & (d): The information is being collected and will be laid on the Table of the House.

Appendix-VI
(vide Para 3 of the Report)

[vi] SCRAPING STATE LEVEL COMMON ENTRANCE TESTS

On 05 December, 2007 S/Shri Anandrao V. Adsul, Adalrao Patil Shivajirao, Ravi Prakash Verma and Jasubhai Dhanabhai Barad, M.Ps., addressed an Unstarred Question No. 2714 to the Prime Minister. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Planning Commission within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 31 December, 2012 to fulfill the assurance.

3. The Planning Commission vide O.M. No. H-11016/14/2007-Edn.(HRD) dated 26 June, 2012 have requested to drop the assurance on the following grounds:-

“That the National Knowledge Commission (NKC) has already submitted its report namely 'National Knowledge Commission: Report to the Nation 2007' which includes recommendation on Medical Education. With regard to 'Common Entrance Test' in medical colleges, the NKC recommended that : '.....There should be only one All India Common Entrance Test for all students who would like to get admission to Self Financing Medical Colleges. Since the CBSE conducted examination for the 15 per cent All India quota in Government Medical Colleges is taken by a very large number of students, this would appear to be the ideal examination whose ambit can be expanded. All self-financing Medical Colleges should announce their fees in their prospectus so that students can make their choice for admission. Information Technology should be used to increase transparency and efficiency in the admission, examination, administration, teaching, content delivery and other related processes'.

Present Status

National Eligibility and Entrance Test (NEET)

In recent past, the Central Government was engaged with a proposal for introduction of a Common Entrance Test for admission to medical course at both Undergraduate and Postgraduate levels. The need for a system has been caused by the fact that presently students have to appear in multiple MBBS entrance exams across the country resulting in several hardships to them and their parents. Apart from this, the prevailing system has given rise to differential for standards for admission to MBBS course compromising the merit component.

It is expected that NEET would mitigate the need of students to appear in multiple entrance tests and promote merit in the admission procedure.

Apart from this, NEET would not disturb the reservation policy of individual states, fee structure prescribed by the State Committees and the distribution of seats in different quotas.

The NEET for UG courses would be conducted by CBSE and for PG courses the exam would be conducted by the NBE. Further, it has been decided that NEET for UG and PG courses would held from 2013-14 onwards. A notification in this regard has been issued on 15.02.2012 by way of amending MCI's Graduate Medical Regulations, 1997 and Postgraduate Medical Education Regulation, 2000.

A Coordination Committee has been set up under the Chairmanship of Spl. DG (ME), Dte. G.H.S. to examine the issues relating to admission process including conducting NEET-UG in regional languages."

4. In view of the above, the Planning Commission, with the approval of the Minister of State (Planning), have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF PLANNING

LOK SABHA UNSTARRED QUESTION NO. 2714

ANSWERED ON 05.12.2007

SCRAPING STATE LEVEL COMMON ENTRANCE TESTS

2714. SHRI ANANDRAO V. ADSUL
SHRI ADALRAO PATIL SHIVAJIRAO
SHRI RAVI PRAKASH VERMA
SHRI JASUBHAI DHANABHAI BARAD

Will the Prime Minister be pleased to state:-

(a) whether the National Knowledge Commission has asked the Centre to scrap State-level common entrance tests and conduct all India entrance test for admission to medical colleges as reported in the 'Times of India' dated November 12, 2007;
(b) if so, the details thereof;

(c) whether the National Knowledge Commission has called for overhauling of the present system;

(d) if so, the response of the Government in this regard;

(e) whether the working group sent by the National Knowledge Commission has submitted its report;

(f) if so, the details thereof; and (g) the steps taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PLANNING(SHRI M.V.RAJASEKHARAN)

(a) to (g) : The National Knowledge Commission has recently presented a compilation of its recommendations on education which includes medical education. It inter alia mentions there should be only one All India Common Entrance Test for all students who would like to get admission to Self-Financing Medical Colleges. Since the CBSE conducted examination for the 15 per cent All India quota in Government Medical Colleges is taken by a very large number of students, this would appear to be the ideal examination whose ambit can be expanded." The recommendations are being examined.

Appendix-VII
(vide Para 3 of the Report)

[vii] MONITORING FOR QUALITY EDUCATION

On 12 March, 2008 S/Shri Uday Singh, Hemlal Murmu, S/Shrimati P. Jaya Prada Nahata and Adv. (Smt.) P. Satheedevi, M.Ps., addressed an Unstarred Question No. 1769 to the Minister of Planning. The text of the question alongwith the reply of the Minister are as given in Annexure to this Memorandum.

2. The reply to the above question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Planning within three months from the date of the reply i.e. by 11 June, 2008. However, the said assurance is yet to be implemented. The Ministry have sought extension of time from time to time to implement the assurance.

3. The Planning Commission (Education Division) vide their O. M. No. H-11016/13/2007-EDN dated 18 September, 2008 had requested to drop the assurance on the following grounds:-

“That the National Knowledge Commission (NKC) recommendations were forwarded to the Nodal Department in the Central Government, i.e. Department of School Education & Literacy (MHRD) and to the State Governments. No comments have been received till date. The creation of a body to monitor quality school education would take time and the process involves obtaining the consensus of State Governments as State Boards function with full autonomy within the States. Schools affiliated to State Boards come under their purview. Therefore, no time limit can be set for fulfilling this assurance.

Further the Department of School Education & Literacy is in the process of drafting the 'Adoption of the Right of Children to Free and Compulsory Education Bill, 2008' pursuant to the 86th Constitutional Amendment (2002), by which Article 21-A Right to Education was inserted in Part-III- (Fundamental Rights) of the Constitution of India. Specific provisions are incorporated to ensure and monitor admission, attendance and completion of elementary education by every child and to ensure good quality elementary education conforming to norms and standards specified in the Schedule of the Bill. The academic authority constituted will lay down conditions and evaluate procedures.

The Planning Commission is involved in the deliberations/drafting of the above Bill and the concerns regarding Monitoring of Quality Education, including the creation of a body for the purpose, would be addressed in the proposed Bill....."

4. The above request of the Ministry was considered by the Committee at its sitting held on 29 October, 2009 and the Committee decided not to drop the assurance as they were not convinced with the reasons adduced by the Planning Commission. The Committee accordingly presented its Fourth Report (15th Lok Sabha) on 16 December, 2009.

5. The Planning Commission (HRD Division) vide their O. M. No. H-11016/13/2007-Edn. dated 29 June, 2012 has once again requested to drop the assurance on the following grounds:-

"That the updated status with regard to the above question is as follows:
With regard to parts (a) & (b) of the Question:

National Knowledge Commission has recommended for creation of a 'National Evaluation Body to monitor the quality of both Government and private schools', using a results-based monitoring framework based on a short list of monitorable criteria that include both process and outcome indicators.

With regard to parts (c) and (d) of the Question:

Subsequent to the NKC's recommendation (2007), the Right of Children to Free and Compulsory Education Act, 2009 (RTE) was passed by the Parliament on 4th August, 2009, published in the Official Gazette on 27th August 2009. The Right of Children to Free and Compulsory Education Act, 2009 came into force from 1st April 2010. The RTE Act addresses the issue of quality, as detailed below:

- i) Sections 8 and 9 *inter alia* provide that it shall be responsibility of the appropriate Government and local authority to provide good quality elementary education, conforming to the norms and standards specified in the Schedule;
- ii) Section 19 stipulates that every school is required to maintain the norms and standards specified in the Schedule, which includes, *inter alia*, norms for provision of school infrastructure and facilities, teachers, school/ teachers working days, provisioning for sports and play equipment, *etc.*
- iii) Section 29 casts an obligation upon the appropriate Government to prepare the curriculum and evaluation procedure in accordance with the principles laid down therein;
- iv) Section 24 of the Act specifies the duties of teachers in schools, which includes (a) conduct and complete the curriculum prescribed

- u/s 29; and (b) assess the learning ability of each child, and supplement additional instructions wherever required;
- v) With a view to maintain quality of teachers, Section 23(1) provides for minimum qualifications of teachers for a person to be eligible for appointment as a teacher.
 - vi) Section 31 provides for constitution of the National Commission for Protection of Child Rights and State Commission for Protection of Child Rights to safeguard the rights provided by the Act and recommend for effective implementations. The Commissions also inquire into complaints relating to child's rights to free and compulsory education.
 - vii) Section 33 & 34 provides for constitution of National Advisory Council and State Advisory Council to advice the Central Govt. and the State Govt. on implementation of provisions of the Act in an effective manner. The National Advisory Council under the Chairpersonship of Minister of HRD has since been constituted.

Thus, an extremely important precedent has been set by mandating an independent statutory body to monitor the implementation of the RTE.

Besides, *Independent Monitoring* Institution, including University Departments of Education, Social Science and Institutes of national stature have been assigned the work of periodic monitoring of SSA implementation in States & UTs. In large States more than one Institute has been assigned the task of monitoring. These Monitoring Institutes (MIs) are required to make field visit and report on progress of SSA at the ground level every six months. This cycle is repeated every two years. The half yearly monitoring reports received from the Monitoring Institutes are available on the website – www.ssa.nic.in

Assessment of learning achievements at the primary level and the upper primary level in all States by NCERT provides valuable information on children's learning levels. NCERT has develop learner achievement tests based on a new methodology and this will be continued in the 12th Plan.

The Working Group set up for the Twelfth Plan has recommended for setting up of the School Quality Assessment and Accreditation (SQAA) which would cover all aspects of a school functioning, namely its Scholastic and Co-scholastic domains, Infrastructural Areas, Human Resources, Management and Administration, Leadership and Beneficiary Satisfaction. In view of the above position, the Committee on Government Assurances is requested to drop the above Assurance."

6. In view of the above, the Ministry, with the approval of the Minister of State (Planning), have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF PLANNING
LOK SABHA UNSTARRED QUESTION NO. 1769
ANSWERED ON 12.03.2008
MONITORING FOR QUALITY EDUCATION

1769. SHRI UDAY SINGH
ADV. (SHRIMATI) P. SATHEEDEVI
SHRI HEMLAL MURMU
SHRIMATI JAYAPRADA NAHATA

Will the Minister of Planning be pleased to state:-

(a) whether the National Knowledge Commission has recommended for creation of a national body to monitor the quality of education in both Government and private schools;

(b) if so, the details thereof;

(c) the reaction of the Government on the recommendations of the NKC; and

(c) the time by which such national body would be created to monitor the quality of education?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN)

(a) to (d): The Extract from National Knowledge Commission recommendations regarding creation of a national body to monitor the quality of both government and private schools is Annexed. These recommendations are under examination.

ANNEXURE

Extract of NKC recommendation

2.5 There is need for a national body to monitor the quality of both government and private schools, to ensure that minimum standards are met in terms of learning outcomes.

Currently there is no systematic and continuous feedback on the actual impact and outcome of various educational schemes and initiatives, or the actual quality of education imparted in schools. There is a strong case for a testing body at the national level for quality assessment of schools. A results-based monitoring framework with due process indicators and outcome indicators needs to be evolved. This should be based on a short list of monitorable criteria. These should include fixed infrastructural requirements, enrolment and attendance, as well as outcome indicators such as learning levels achieved in certain basic areas such as language skills and numeracy, etc. Such a process of assessment needs to be applied to all schools – both public and private. However, the testing of students must not involve topics or questions that provide any incentives for rote-learning. The tracking mechanism should ideally be concerned with the profile of skill attainment of each student.

Since school education is largely a state subject, but it is also important to achieve minimum schooling norms at the national level, the institutional framework for this could be at the national level with state subsidiaries. The role of this testing body will simply be to provide information on the results of its assessments, with the state governments free to act upon this information. The results of such regular tests must be made publicly available in a format accessible to all, including websites.

The monitoring of private schools, in terms of ensuring a transparent admissions process, regulation of fee structures, as well as meeting minimum set standards for quality of teaching and infrastructure, also requires attention. There is currently no exact data on the numbers and enrolment of unrecognized private schools in the country, their fee structure or admission policy, or their standards of infrastructure and quality. Private schools should become the subject of regulation and inspection within a set framework which is universally applicable.

Appendix-VIII
(vide Para 3 of the Report)

[viii] RECOMMENDATIONS OF WADHWA COMMITTEE

On 27 October, 2008 Shri Prabhunath Singh, M.P., addressed an Unstarred Question No. 1262 to the Minister of Consumer Affairs, Food and Public Distribution regarding Recommendations of Wadhwa Committee. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Consumer Affairs, Food and Public Distribution within three months from the date of the reply but the assurance is yet to be implemented. The Ministry has sought extension of time upto 26 October, 2012 to fulfill the assurance.
3. The Ministry of Consumer Affairs, Food and Public Distribution vide O.M. No. 7(28)/2008-PD-I dated 4 December, 2009 have requested to drop the assurance on the following grounds:-

“That in this connection, it may be mentioned that the Central Vigilance Commission Committee (CVC) with Justice (retd) D.P. Wadhwa Chairman, was set up by the Hon’ble Supreme Court vide its Order dated 12.7.2006, to look into the maladies which are affecting the proper functioning of the Public Distribution System and also suggest remedial measures, initially for TPDS in Delhi, to be followed up on all India basis. The Committee submitted its report on TPDS in Delhi in August, 2007 to the Supreme Court. It was accepted by the Supreme Court on 10.01.2008, without seeking any response from this Department and the CVC was asked by the Supreme Court in its order dated 10.1.2008 to conduct the similar exercise for the entire country. The suggestions/recommendations of CVC in this report are to be considered by the court only after the final reports on all the States are received by the Supreme Court.

Supreme Court has been extending term of the CVC from time to time, the latest one is upto December 2009. As per our information, CVC has so far given its reports to Supreme Court on functioning of TPDS in respect of 8 States – Delhi, Jharkhand, Karnataka, Orissa, Uttarakhand, Andhra Pradesh, Bihar and Gujarat. Therefore, the submission of the final report on all the States to be submitted by CVC to the Supreme Court is likely to take lot of time. Its period is not known. Hence the Assurance can not be fulfilled till that happens.”

4. The above request of the Ministry was considered by the Committee at their sitting held on 7 April, 2010 and decided not to drop the assurance. Accordingly, the Committee presented its 7th Report (15th Lok Sabha) to the House on 5 May, 2010.

5. The Ministry of Consumer Affairs, Food and Public Distribution vide O.M. No. 7-28/2008/PD.I/PD.II dated 19 April, 2012 have once again requested to drop the assurance on the following grounds:-

“That In this connection, it is to state that Central Vigilance Committee (CVC) was set up by the Hon’ble Supreme Court, vide its Order 12.07.2006, in the context of WP (C) No. 196/2001, to study the functioning of TPDS and suggest remedial measures initially for Delhi and later to be followed on an all India basis. The Committee submitted its report on functioning of TPDS in respect of Delhi in August 2007 to the Hon’ble Supreme Court. The report was accepted by the Supreme Court on 10.01.2008 and the CVC was asked by the Supreme Court in its said Order dated 10.01.08 to complete similar exercise for the entire country.

The reports of CVC in respect of 22 States/UTs, namely, Andhra Pradesh, Bihar, Chandigarh, Chhattisgarh, Delhi, Gujarat, Haryana, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Meghalaya, Orissa, Puducherry, Rajasthan, Tamil Nadu, Uttarakhand, Uttar Pradesh & West Bengal and also a report on Computerization of TPDS have been obtained from the CVC/ CVC website and forwarded to the respective State Governments for comments and sending action taken reports.

The CVC reports on functioning of TPDS for the remaining States/UTs are awaited.

In view of the above, it is to intimate that the study of functioning of TPDS by the CVC of the remaining States/UTs is an ongoing process and will take considerable time to complete. Besides, Government of India, (Department of Food & Public Distribution) has initiated review in consultation with Chairman, CVC and States/UTs. **Further, Hon'ble Supreme Court has sought the views of the Government on some of the recommendations of the CVC and the Government has since submitted its detailed response under affidavits filed in the Court.**

In this regard, it is also relevant to mention that a similar Unstarred Question No.3704 regarding 'Monitoring agency to look after the functioning of PDS' was raised in the Rajya Sabha by Shri A. Elavarasan, answered on 07.08.09 and was treated as an Assurance. On the basis of the above facts, the Committee on Government Assurances, Rajya Sabha was requested vide OM No. No.18-13/2009-PD.II dated 07.02.2011 to consider dropping of the aforesaid Assurance. The Committee on Government Assurances, Rajya Sabha has acceded to the request of the Department and accordingly, dropped the aforesaid Assurance vide their reference No. RS-1/217/499/2009-Com III dated 14.03.2012."

6. In view of the above, the Ministry, with the approval of the Minister of State (Independent Charge) in the Ministry of Consumer Affairs, Food & Public Distribution, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION
LOK SABHA UNSTARRED QUESTION NO. 1262
ANSWERED ON 27.10.2008
RECOMMENDATIONS OF WADHWA COMMITTEE

1262. SHRI PRABHUNATH SINGH

Will the Minister of Consumer Affairs, Food and Public Distribution be pleased to state:-

- (a) whether the final report of Wadhwa Committee on various aspects of Public Distribution System (PDS) and Targeted Public Distribution System (TPDS) has been received by the Government;
- (b) if so, the details thereof and the action taken thereon indicating the main recommendations of the Committee;
- (c) the details of raids conducted against Fair Price Shops/Kerosene Oil Depots in Delhi during 2008 alongwith the details of quantum and value of goods seized from them; and
- (d) the remedial action taken by the Government in this regard?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH)

(a) & (b): Central Vigilance Committee (CVC) with Justice (retd.) D.P. Wadhwa as Chairman was set up by the Supreme Court to study functioning of Public Distribution System (PDS) and suggest remedial measures. The Supreme Court's direction to CVC was to conduct this study initially for the TPDS in Delhi, to be followed up on all India basis. The Committee submitted its report on TPDS in Delhi in August, 2007 to the Supreme Court. The Supreme Court in its order dated 10.01.2008 has ordered that similar exercise be undertaken by the CVC for the entire country and thereafter the Supreme Court would consider the suggestions of the CVC and shortcomings noticed. Final report of CVC is awaited.

(c) & (d): During the year 2008, 135 shops were inspected and 121 raids were conducted. Based on them 252 persons were arrested, FPS licences of 125 shops were suspended/cancelled/showcause notices issued/FIR lodged and 769 Qtls of wheat and 5650 Qtls of rice were seized.

In addition, the Government of NCT, Delhi is implementing 9 point action plan for strengthening the TPDS, which mainly includes review of lists of ration card holders, ensuring leakage free and timely distribution of foodgrains, display of allocation of foodgrains on website and computerization of data base of TPDS.

Appendix-IX
(vide Para 3 of the Report)

[ix] ENVIRONMENTAL IMPACT OF UMPPs

On 10 July, 2009 Shri Varun Gandhi, M.P., addressed an Unstarred Question No. 998 to the Minister of Power. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 30 April, 2012 to fulfill the assurance.

3. The Ministry of Power vide O.M. No. 4/12/2009-UMPP dated 10 July, 2012 have requested to drop the assurance on the following grounds:-

“That the assurance is almost three years old. The assurance is on Environmental Impact Assessment (EIA) of the three Ultra Mega Power Projects (UMPPs) namely Chhattisgarh UMPP, Orissa UMPP and Cheyyur UMPP, Tamil Nadu. Environment Clearance has not yet been received for these UMPPs, which concerns Ministry of Environment & Forest (MoEF) and detailed procedures have been prescribed by Ministry of Environment & Forests.”

4. In view of the above, the Ministry, with the approval of the Minister of State for Power, have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO. 998

ANSWERED ON 10.07.2009

ENVIRONMENTAL IMPACT OF UMPPs

998. SHRI VARUN GANDHI

Will the Minister of Power be pleased to state:-

- (a) whether the Government has made the Environmental Impact Assessment (EIA) of the Ultra Mega Power Projects (UMPPs) proposed to be set up in the country;
- (b) if so, the details thereof;
- (c) whether some of these UMPPs have not received environmental clearance as yet;
- (d) if so, the details thereof and reasons therefor; and
- (e) the action taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER
(SHRI BHARATSINH SOLANKI)

(a) & (b) : In case of Ultra Mega Power Projects, the Environmental Impact Assessment (EIA) studies are carried out by consultants appointed by the Special Purpose Vehicle (SPV) of Power Finance Corporation, incorporated for each UMPP. The environmental clearance of the following UMPPs has been received:

- (i) Sasan UMPP in Madhya Pradesh.
- (ii) Mundra UMPP in Gujarat.
- (iii) Krishnapatnam UMPP in Andhra Pradesh.
- (iv) Talaiya UMPP in Jharkhand.

The EIA studies for Chhattisgarh UMPP, Orissa UMPP and Cheyyur UMPP, Tamil Nadu are in progress.

(c) to (e) : The applications for Environmental Clearance have not yet been submitted to Ministry of Environment & Forest in respect of Chhattisgarh UMPP, Orissa UMPP and Cheyyur UMPP, Tamil Nadu for want of completion of EIA studies.

Appendix-X
(vide Para 3 of the Report)

[x] LCA TEJAS

On 14 December, 2009 S/Shri Gajanan D. Babar, Anandrao Adsul and Naveen Jindal, M.Ps., addressed an Unstarred Question No. 3847 to the Minister of Defence. The text of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply but the assurance is yet to be implemented. The Ministry has sought extension of time upto 30 June, 2012 to fulfill the assurance.

3. The Ministry of Defence vide O.M. No. DRDO/DPC/PL/30103/LSAS/42/2009 dated 09 March, 2012 have requested to drop the assurance on the following grounds:-

"That earlier, co-development and co-production of Kaveri engine (90KN thrust) was planned to be pursued with SNECMA, France with the objective of meeting the requirement of retrofit for Tejas Mk-I and for meeting new requirement for the next generation fighter aircraft. Now, there is a requirement of higher thrust class engine in the range of 110-120 KN and to give supercruise capability at high altitude. At present, design activities for AMCA are being pursued at Aeronautical Development Agency (ADA) based on operational requirements given by the Indian Air Force. Since the proposal with SNECMA is being reviewed, it is, therefore, proposed that the assurance given in this regard may be dropped."

4. In view of the above, the Ministry, with the approval of Minister of Raksha Mantri, have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF DEFENCE

LOK SABHA UNSTARRED QUESTION NO. 3847

ANSWERED ON 14.12.2009

LCA TEJAS

3847. SHRI GAJANAN D. BABAR
SHRI ANANDRAO ADSUL
SHRI NAVEEN JINDAL

Will the Minister of Defence be pleased to state:-

(a) whether the Gas Turbine Research Establishment (GTRE) of DRDO has assured to deliver indigenous Kaveri-Snecma engine for Light Combat Aircraft (LCA) Tejas in a time-bound manner;

(b) if so, the details thereof;

(c) whether the Government has also requested two leading aero engine manufacturers, General Electric (US) and Eurojet (Germany) to submit their bids for supply of 99 engines; and

(d) if so, the response of these companies in this regard?

ANSWER

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b): The proposal on the Kaveri-Snecma engine joint venture is under consideration of the Government.

(c) Yes, Madam. Request for Proposal (RFP) for procuring 99 engines has been sent to two short-listed engine manufactures, namely GE F414 from General Electric Aviation, USA and EJ200 from Eurojet Germany.

(d) The engine houses have responded to the RFP. Both commercial and technical responses have been received for procurement of 99 engines along with Transfer of Technology.

Appendix-XI
(vide Para 3 of the Report)

[xi] JUDICIAL PANELS

Subject: Request for dropping of assurances given in replies to:-

- (i) Unstarred Question No. 4577 dated 17 December, 2009 regarding "Judicial Panels." (Annexure-I). and
- (ii) Unstarred Question No. 6692 dated 6 May, 2010 regarding "Setting up of Judicial Panels." (Annexure-II).

On 17 December, 2009 and 6 May, 2010 Shri Pradeep Majhi, MP addressed Unstarred Question Nos. 4577 & 6692 to the Minister of Law & Justice. The contents of the questions along with the reply of the Minister are as given in Annexures I to II.

2. The replies to above questions were treated as assurances by the Committee and required to be implemented by the Ministry of Law & Justice within three months from the date of the replies but the assurances are yet to be implemented. The Ministry has sought extension of time upto 17 June, 2011 and 6 February, 2012 respectively to fulfill the assurances.

3. The Ministry of Law & Justice vide O.M. No. 16013/43/2009-JUS(M) dated 29 December, 2011 have requested to drop the assurances on the following grounds:-

"That as no information on the subject was available with the Department of Justice, an assurance was given in reply to the above Question. Again, another Lok Sabha Unstarred Question No. 6692 for answer on 6.5.2010 on the subject was asked by the same MP to the effect whether requisite information has been collected in respect of Lok Sabha Unstarred Question No. 4577. Since no information was available with the Department, an assurance was given again stating that the information is awaited from the Ministry of Home Affairs. In this connection, it may not be out of place to mention here that MHA had earlier accepted transfer of assurances given by the Department in respect of similar Lok Sabha Unstarred Question No. 3248 for 19.12.2008 and Lok Sabha Unstarred Question No. 470 for 20.02.2009 regarding 'Judicial Panels' stating that as the subject matter has been transferred to the Ministry of Home Affairs, that Ministry has no objection to accept these two assurances. In this regard, it may be stated that they are already collecting information on these two assurances from other Ministries/Departments.

Department of Justice has repeatedly requested the MHA to accept transfer of the assurances referred to above but of no avail. In this connection, in response to our O.M. dated 14.12.2009, MHA stated as under:

'They are concerned only with the legislative aspects of the Commission of Inquiry Act, 1952. The appointment and other matters of the Commission of Inquiry set up by various Ministries and State Governments are not centrally monitored by Ministry of Home Affairs. They further stated that the Commissions of Inquiry are set up by the Government for the purpose of making an inquiry into any definite matter of public importance and performing such functions as may be specified in the notification, only after a resolution to the effect is passed by each House of Parliament. Similarly, the report of Commission of Inquiry together with a memorandum of action taken thereon is also required to be laid by the Government before each House of Parliament. As such, the information is regularly placed by the Government before each House of Parliament from time to time.'

On the above basis, MHA has not accepted the two assurances mentioned above.

The matter was also taken up by Secretary (Justice) highlighting the facts mentioned in para 1 above. There was no change in the stand earlier taken by the MHA. The only additional information given is that no judicial commission was set up by them in 2008-09 and 2009-10.

It would be seen from the above that the above two assurances cannot be settled bereft of the Ministry of Home Affairs. Since they have refused to accept the same, it may not be possible to fulfill the assurances."

4. In view of the above, the Ministry, with the approval of the Ministry of Law and Justice, have requested to drop the above assurances.

GOVERNMENT OF INDIA

MINISTRY OF LAW AND JUSTICE

LOK SABHA UNSTARRED QUESTION NO. 4577

ANSWERED ON 17.12.2009

JUDICIAL PANELS

4577. SHRI PRADEEP MAJHI

Will the Minister of Law and Justice be pleased to state:-

- (a) whether the Government has set up judicial panels during 2008-09 and 2009-10 in the country;
- (b) if so, the details in this regard;
- (c) the number out of them submitted their reports to the Government;
- (d) the details of the action taken by the Government on the reports submitted by each of such panels; and
- (e) the details of panels yet to submit their report and the time by which they will submit their reports?

ANSWER

MINISTER OF LAW AND JUSTICE
(DR. M.VEERAPPA MOILY)

(a) to (e): Information is being collected and will be laid on the table of the House.

GOVERNMENT OF INDIA

MINISTRY OF LAW AND JUSTICE

LOK SABHA UNSTARRED QUESTION NO. 6692

ANSWERED ON 6.5.2010

SETTING UP OF JUDICIAL PANELS

6692. SHRI PRADEEP MAJHI

Will the Minister of Law and Justice be pleased to the reply given to Unstarred Question No.4577 on December 17, 2009 and state:

- (a) whether requisite information has since been collected so far;
- (b) if so, the details thereof; and
- (c) if not, the time by which it is likely to be collected?

ANSWER

MINISTER OF LAW AND JUSTICE
(DR. M.VEERAPPA MOILY)

(a) to (c): No Madam, the information is awaited from Ministry of Home Affairs.

Appendix-XII
(vide Para 3 of the Report)

[xii] POWER GENERATION EQUIPMENT POLICY ON
ULTRA MEGA POWER PROJECTS

Subject: Request for dropping of assurances given in replies to:-

- (i) Starred Question No. 135 dated 5 March, 2010 regarding "Power Generation Equipment." (Annexure-I). and
- (ii) Unstarred Question No. 4108 dated 26 August, 2011 regarding "Policy on Ultra Mega Power Projects." (Annexure-II).

On 5 March, 2010 Shri Sanjay Bhoi and Shrimati Botcha Jhanshi Lakshmi, M.Ps., addressed a Starred Question No. 135 and on 26 August, 2011 Shri S. Pakkhirappa, M.P. addressed an Unstarred Question No. 4108 to the Minister of Power. The text of the questions alongwith the replies of the Ministers are as given in the Annexure-I and Annexure-II.

2. The reply to the above questions were treated as assurances by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply. The assurances are yet to be implemented. The Ministry have sought extension of time upto 31 July, 2012 to fulfill the assurances.

3. The Ministry of Power vide O.M. No. 4/5/2010-UMPP dated 26 July, 2012 and O.M. No. 4/11/2011-UMPP dated 30 August, 2012 have requested to drop the assurances on the following grounds:-

"That on the matter regarding the sourcing of the supercritical equipment for Ultra Mega Power Projects (UMPPs) from suppliers with domestic manufacturing in India with Phased Manufacturing Programme (PMP), a Committee under the Chairmanship of Member (Industry), Planning Commission was set up on 22.2.2010 for looking into the details and work out the modalities in this regard. The Committee had met thrice. The last meeting was held on 8.12.2010. A draft report circulated by the Planning Commission on 9.2.2012 has recommended that the proposal for imposition of PMP conditions in UMPPs may be set aside."

4. In view of the above, the Ministry, with the approval of the Minister of State for Power, have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF POWER

LOK SABHA STARRED QUESTION NO. 135

ANSWERED ON 05.03.2010

POWER GENERATION EQUIPMENT

*135. SHRI SANJAY BHOI
SHRIMATI BOTCHA JHANSHI LAKSHMI

Will the Minister of Power be pleased to state:-

(a) the steps taken by the Government to check the cost of equipment required for Ultra Mega Power Projects (UMPPs) in the country;

(b) whether the Government proposes to undertake any structural changes in the policy regarding the import of power equipment in the country;

(c) if so, whether any proposal regarding the sourcing of the super critical equipment for UMPPs from domestic manufacturing sources is under consideration of the Government; and

(d) if so, the details thereof and the time by which it is likely to be finalized?

ANSWER

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO.135 TO BE ANSWERED IN THE LOK SABHA ON 05-03-2010 REGARDING POWER GENERATION EQUIPMENT.

(a): The developer for the Ultra Mega Power Projects (UMPPs) are selected through Case-II international competitive bidding process conducted by the project-specific Special Purpose Vehicle (SPV) formed as 100% subsidiaries of Power Finance Corporation (PFC), the nodal agency for UMPP. At the end of the bidding process, the project is awarded to the identified developer, who quotes the lowest levelised tariff for power from the project. Thereafter, the developer is free to source the equipment for the project from anywhere. Further, the UMPPs are eligible for the benefits available to other mega power projects as per the Mega Power Policy.

(b): No, Madam.

(c) & (d): With respect to the matter regarding the sourcing of the supercritical equipment for Ultra Mega Power Projects (UMPPs) with Phased domestic Manufacturing Programme (PMP), a Committee under the Chairmanship of Member (Industry), Planning Commission has been set up for looking into the details and work out the modalities in this regard.

GOVERNMENT OF INDIA

MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO. 4108

ANSWERED ON 26.08.2011

POLICY ON ULTRA MEGA POWER PROJECTS

4108. SHRI S. PAKKIRAPPA

Will the Minister of Power be pleased to state:-

(a) whether the Government proposes to modify its policy on Ultra Mega Power Projects (UMPPs) to make domestic sourcing of equipment mandatory;

(b) if so, the details thereof;

(c) whether the domestic power supply equipment companies like Bharat Heavy Electricals Limited (BHEL) and Larsen & Toubro are not fully equipped to handle huge demand for super critical power generation equipment at this stage;

(d) if so, the details thereof; and

(e) the time by which final decision in regard to modifying the policy on UMPPs is likely to be taken?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER
(SHRI K.C. VENUGOPAL)

(a) & (b): The Ministry of Power had put up a proposal to Empowered Group of Ministers (EGoM) on Ultra Mega Power Project (UMPP) for stipulating a condition for sourcing main plant equipment with a condition of phased domestic manufacturing (PMP) for future UMPPs. EGoM has set up a committee under the Chairmanship of Member (Industry), Planning Commission for looking into the details and work out the modalities in this regard. The committee had three meetings so far.

(c) & (d): In view of large capacity addition planned and initiatives taken for enhancing indigenous manufacturing capacity for supercritical units in the country, BHEL have taken up capacity augmentation programme and envisage to increase their manufacturing capacity to 20,000 MW (13500 MW for large thermal power units). In addition, one Joint Venture has been set up by L&T for manufacturing of supercritical boilers and another Joint Venture for manufacturing of supercritical turbine generators in the country.

(e): The final decision in regard to modifying the policies on UMPPs in this matter is contingent upon further deliberation and discussion by the Committee with all the stake holders.

Appendix-XIII
(vide Para 3 of the Report)

[xiii] REPORT ON IPL SCAM

Subject: Request for dropping of assurances given in replies to:-

- (i) Unstarred Question No. 308 dated 27 July, 2010 regarding "Report on IPL Scam." (Annexure-I);
- (ii) Unstarred Question No. 1063 dated 1 March, 2011 regarding "Inquiry on IPL." (Annexure-II); and
- (iii) Starred Question No. 104 dated 29 November, 2011 regarding "Accountability in Sports Bodies." (Annexure-III).

The above mentioned questions were addressed by several M. Ps. to the Minister of Youth Affairs and Sports. The texts of the questions along with the replies of the Ministers are as given in Annexures I to II.

2. The replies to above questions were treated as assurances by the Committee and required to be implemented by the Ministry of Youth Affairs and Sports (Department of Sports) within three months from the date of the replies but the assurances are yet to be implemented. The Ministry has sought extension of time upto 30 September, 2012; 1 September, 2012 and Nil respectively to fulfill the assurances.

3. The Ministry of Youth Affairs and Sports vide O.M. No. H.11016/9/2010-SP-I dated 12 June, 2012 have requested to drop the assurances on the following grounds:-

"That Initially, at the time of the notice of the questions, an effort was made by the department to transfer these questions to the Ministry of Finance because the allegations involved evasion of income tax, service tax, violation of FEMA etc. However, due to paucity of time, Ministry of Finance, Department of Revenue did not accept the Questions and this Ministry had to answer those in both the Houses of Parliament stating that the investigations were going on.

In the meantime, the BCCI, Department of Revenue and the Competition Commission of India were addressed to furnish the information to these questions in order to fulfill the assurances. The reply received from these organizations is as under:-

Board of Control for Cricket in India (BCCI)

BCCI informed that they had issued Show Cause Notice to Mr. Lalit K. Modi who is suspended pending enquiry. The BCCI have also intimated that the Disciplinary Committee consisting of Mr. Arun Jaitley, Mr. Jyotiradiya Scindia and Mr. Charayu Amin will enquire into the matter and submit the report to the General Body of BCCI which will take time.

Ministry of Finance (Department of Revenue)

- i) Directorate of Enforcement has since issued four Show Cause Notices under Foreign Exchange Management Act, 1999 to certain legal entities concerned with the Indian Premier League. Further appropriate action under FEMA would be taken on other issues, wherever warranted.
- ii) So far as evasion of Income tax is concerned, investigation was conducted on various stakeholders relating to the IPL by the Income Tax Department. The investigations have been completed in case of some entities/individuals and action has been initiated under the direct tax laws to bring the untaxed amounts to taxation. In the case of certain entities, information is awaited from tax authorities abroad. Further action will be taken upon receipt of information which is not within the jurisdiction of Indian tax authorities.
- iii) So far as evasion of Service-tax is concerned, as per the latest status as on 31.12.2010, show cause notices involving an amount of Rs. 159.17 crore have been issued to various service providers/stakeholders in relation to IPL for recover of service tax. Details are as follows:

S.No.	Zone/Directorate	Number of Show Cause Notices issued	Amount Involved (Rs. In crore)
1.	Ahmedabad	1	00.05
2.	Bangalore	32	22.23
3.	Chandigarh	9	13.76
4.	Chennai	29	21.30
5.	Delhi	14	33.30
6.	Kolkatta	2	00.27
7.	Meerut	1	00.02
8.	Mumbai-1	6	64.58
9.	Shillong	1	00.04
10.	DGCEI	1	03.62
11.	Total	96	159.17

Competition Commission of India (CCI)

The Competition Commission of India have intimated in June 2011 that the matter is under investigation. In December, 2011, the CCI has again intimated that the investigation is being done by their D.G., Investigation. They, however, have not intimated any time by which the investigation will be over. Therefore, no further action can be taken by the Department in these matters.

It is also mentioned that Starred Question No.221 dated 25.11.10 on similar subject was answered in Rajya Sabha initially. The reply of the department was treated as an Assurance by the Rajya Sabha Secretariat. Subsequently, since the inquiries were still under way, involving several complex matters, Rajya Sabha Secretariat, on their own dropped the Assurances because no definite time frame would be laid down for completion of the investigation.

In view of the fact that the investigation is being done by various agencies of Government of India and the judicial proceedings that may follow, no definite time frame could be laid down for completion of such proceedings. Therefore, it has been decided with the approval of Hon'ble Minister (YA&S) to request Lok Sabha Secretariat to place the matter before the Committee on Assurance to consider dropping of the Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State (Independent Charge) for Youth Affairs and Sports, have requested to drop the above assurances.

GOVERNMENT OF INDIA

MINISTRY OF YOUTH AFFAIRS AND SPORTS

LOK SABHA UNSTARRED QUESTION NO. 308

ANSWERED ON 27.07.2010

REPORT ON IPL SCAM

308. SHRI UMASHANKAR SINGH

Will the Minister of Youth Affairs and Sports be pleased to state:-

- (a) whether the Government/BCCI have set up a Committee to probe into the Indian Premier League (IPL) scam;
- (b) if so, the composition of the said Committee;
- (c) whether the said Committee has submitted its report to the Government;
- (d) if so, the details of recommendations made by the Committee; and
- (e) if not, the reasons therefor and the time by which the report is likely to be received by the Government?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL)

(a) to (e): Indian Premier League (IPL) involves city teams managed by private entities. Ministry of Youth Affairs & Sports does not deal with IPL because the national team does not participate in the IPL tournaments. However, The Board of Control for Cricket in India (BCCI) has informed that they have issued Show Cause Notice to Mr. Lalit K. Modi who is suspended pending enquiry. The BCCI Disciplinary Committee comprising of Mr. Arun Jaitley, Mr. Jyotiraditya Scindia and Mr. Chirayu Ami will enquire into the matter.

It has been reported that the proceedings have just begun and it will take a couple of months for submission of report to the General Body of BCCI. Separately, the Enforcement Directorate, Income tax, Service tax and Ministry of Company Affairs are looking into the affairs of IPL.

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
LOK SABHA UNSTARRED QUESTION NO. 1063
ANSWERED ON 01.03.2011
INQUIRY ON IPL

1063. SHRI INDER SINGH NAMDHARI

Will the Minister of Youth Affairs and Sports be pleased to state:-

- (a) whether there are reports that a large scale bungling and corruption charges have been levelled against the authorities of Indian Premier League (IPL)-III;
- (b) if so, the reaction of the Government thereto;
- (c) whether any inquiry has been conducted by the Government in this regard; and
- (d) if so, the progress made and the findings thereof alongwith the action taken/being taken thereon?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN)

(a) to (d): Ministry of Youth Affairs and Sports does not deal with the Indian Premier League (IPL), which is a T 20 domestic inter – city tournament. In the recent past, there have been several controversies surrounding the IPL. While the Ministry has not set up any committee, to look into the allegations pertaining to IPL, the matters relating to BCCI and IPL, are under examination by the Parliamentary Standing Committee of Finance.

Separately, investigations by the Enforcement Directorate, Income Tax and Service Tax authorities are also underway. Further, on the advice of the Central Board of Direct taxes, the matter concerning award of media rights by BCCI/IPL to MSM Group and WSG Group, has been referred to the Ministry of Corporate Affairs, to enquire into these issues, under the provisions of the Competition Act, 2002, as preliminary investigations, have shown prima facie evidence, of the monopolistic nature of working of the BCCI, and the companies involved in these agreements.

Competition Commission of India has informed that an information filed u/s 19(1) Act, 2002 regarding the subject issue is under investigation with the Director General of the Commission.

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
LOK SABHA STARRED QUESTION NO. 104
ANSWERED ON 29.11.2011
ACCOUNTABILITY IN SPORTS BODIES

104. SHRI P.C. GADDIGOUDAR
SHRI A.T. NANA PATIL

Will the Minister of Youth Affairs and Sports be pleased to state:-

- (a) whether the Government has conducted inquiries into the various allegations of irregularities in the Board of Control for Cricket in India (BCCI/Indian Premier League (IPL) in the country;
- (b) if so, the outcome thereof, agency-wise;
- (c) whether requests have been received from various quarters, for bringing BCCI under the ambit of the Right of Information Act, 2005 so as to ensure transparency in its functioning;
- (d) if so, the views of the Government thereto; and
- (e) the other steps taken/proposed to be taken for bringing transparency and accountability in the functioning of sports bodies in the country?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) To (e) OF THE LOK SABHA STARRED QUESTION NO.104 FOR REPLY ON 29.11.2011 ASKED BY SHRI P.C. GADDIGOUDAR AND SHRI A.T. NANA PATIL REGARDING ACCOUNTABILITY IN SPORTS BODIES

(a) & (b) Various agencies of the Government namely the Enforcement Directorate, Income Tax and Service Tax Departments have conducted inquiries into the allegations of irregularities in the Board of Control for Cricket in India (BCCI/Indian Premier League (IPL) in the country. The Standing Committee on Finance (2010-11) in its Thirty-Eight Report on the subject, as available on the website - 'Tax Assessment/Exemption and Related Matters concerning IPL/BCCI' has also made the following observations/recommendations:-

1. On the basis of such an extensive scrutiny, the Committee are inclined to conclude that the fair name of a much-loved sports in the country, which is known as a 'gentlemen's game' should not have been allowed to get sullied and embroiled in transgressions of law 'off the field'.

2. The Committee are thus constrained to conclude that the Income Tax Department has been very lenient on BCCI allowing them to enrich their coffers at the expense of the exchequer. The Committee would therefore like this matter to be thoroughly probed and an action taken report furnished to the Committee within one month of the presentation of this Report. In the meantime, the Committee desires that all the pending tax assessments in respect of BCCI should be finalized on the strength of the Department's decision to withdraw exemption originally granted to BCCI.

3. It is thus quite evident that the Income Tax Department has been rather inconsistent in bringing BCCI into the taxability net. The inordinate delay and gross inaction in finalizing assessment cannot but reinforce the Committee's desire seeking a thorough probe into the whole gamut of this issue, bringing out clearly the culpability of the tax officials concerned with granting exemptions and finalizing assessments in this case.

4. The Committee would expect that the income tax assessment relating to BCCI-IPL as well as the franchisees and other entities connected with IPL for all the relevant assessment years are taken up on priority and finalized in a coordinated manner after taking necessary inputs from the investigating agencies as well. The Committee should be apprised of the assessment thus made and the quantum of taxes realized therefrom.

5. The Committee desire that the adjudication of service tax demands should be made expeditiously and they be apprised of the quantum of tax realized therefrom as well as the amount of interest and penalty levied thereupon.

6. The Committee would like the enquiries/investigations relating to suspected Foreign Exchange Management Act violation relating to ownership of the IPL Franchises, nature of the foreign investment and valuation of shares and transfer thereof in respect of some franchisees to be expedited and brought to their logical end within a period of six months from the presentation of the Report and the action taken submitted to the Committee.

7. The Committee would like the Government to thoroughly investigate violations committed by BCCI and other specified IPL franchisees relating to investments made by IPL franchise, which have been routed from outside India through entities located in countries such as Mauritius, Bahamas, British Virgin Island etc. without the permission of RBI or the Income Tax Department for opening and operating foreign currency account in South Africa. The Committee should be apprised of the specific action taken in this regard.

8. The Committee would like to be apprised on the follow-up of penal action taken by RBI against the Axis Bank, HDFC Bank and State Bank of Travancore, Jaipur Branch for not complying to the FEMA provision and not exercising due diligence in obtaining necessary declarations and documents, scrutinizing inward remittance form for FDI and their timely reporting, checking of KYC report including variance in the address etc.

9. The Committee desired that the Registrar of Companies and the Ministry of Corporate Affairs should take deterrent action against the defaulting franchisees as per the provisions of the Companies Act and report compliance to the Committee within three months.

10. The BCCI should look inward the issues relating to mismanagement of the administrative and commercial aspects of IPL and should set the affairs of the BCCI right. BCCI should improve their procedures and practices so that controversies such as in the conduct of IPL are pre-empted and avoided and do not bring a bad name to the game of the cricket.

11. Since the issues of conflict of interest involved in the office-bearers of BCCI simultaneously owning and running IPL teams is sub-judice, the Committee would refrain from commenting on the matter.

12. With regard to reported Irregularities in award of media rights and commercial contracts executed in the course of the IPL, considering the serious irregularities and offences, the Committee would like the investigating agencies to look into all matters relating to breach of law and identify and punish all those persons responsible for the same without further loss of time.

13. Regarding tax exemption of about Rs.45.00 crores granted to International Cricket Council (ICC) on the revenue generated from the recently concluded World Cup Cricket Tournament, the Committee are not convinced about the tenability of the tax exemptions given to the ICC, as the World Cup received huge sponsorships and was patronized by the corporate sector in a big way. Therefore, the Committee are of the considered view that the tax exemption granted to ICC using discretionary powers under the provisions of general exemption for international sporting events was

unjustified and devoid of merit. The Committee recommend that the tax exemption granted to ICC be reviewed by the Department of Revenue.

14. In the larger context, the Committee would like the Ministry of Finance (Department of Revenue) to not only expedite finalization of assessment and investigation on a fast track basis in this particular case but also devise a coherent and consistent policy for the future, whereby high profile money-spinning events such as the IPL are not kept out of the ambit of taxability.

In the meantime, the action taken so far is as below:-

(i) The Directorate of Enforcement has informed that based on the investigations conducted so far they have issued 19 Show Cause Notices for various FEMA contraventions involving amounts aggregating to Rupees 1077.43 crores approximately.

(ii) The Income Tax Department has informed that they have conducted inquiries into the affairs of BCCI and entities relating to the Indian Premier League, from the tax angle. Inquiries have been conducted as regards the source of investment made, income generated from the IPL activities, allowability of various expenses claimed. BCCI was registered u/s 12A of the Income Tax Act 1961 and therefore entitled to exemption on its income under sections 11 and 12 of the Act. IPL is a part of BCCI and has no separate legal status. BCCI amended its objects from 1 June 2006. During assessment proceedings of BCCI for AY 2007-08, this change in objects was noticed. Allahabad High Court, in the case of Allahabad Agricultural Institute and Another Vs UOI and Others, held that once the objects are changed after registration, fresh registration is required as the earlier registration does not survive. Taking recourse to this ruling, the registration granted to BCCI under section 12A of the Act was withdrawn with effect from 1 June 2006. Consequent to withdrawal of tax exemption in the assessment completed for assessment years 2007-08 and 2008-09, tax demand amounting to Rs.118.04 crores and Rs.257.12 crores has been raised for the two assessment years respectively. Investigation is currently in progress on issues involved in IPL in respect of individual teams, BCCI-IPL and other entities associated with IPL. The source of foreign investments in individual teams is being investigated and references through Foreign Tax Division, CBDT have been sent to various countries for obtaining information on these investments. The income and expenditure shown by the BCCI-IPL, the IPL teams and the related entities are being examined by the Investigation Directorate of Income Tax Department and also by the assessing officers during scrutiny assessments. Investigation is under progress. The matter relating to TDS has been under examination of the Income Tax department since IPL-1 in April 2008. The Income Tax department has also taken necessary action to investigate the allegations involving tax evasion and undisclosed / layered investments. Enquiries were made by Investigation Directorates in September 2009 from BCCI about the various agreements in respect of media rights, especially fresh agreement that was signed by BCCI with WSG, Mauritius. The first survey action in respect of IPL was conducted on 15th April, 2010 and subsequently, survey and search actions were also conducted on the various IPL teams in order to investigate the source of investment and taxability of income.

(iii) So far as evasion of Service-tax is concerned, as per the latest status as on 31.12.2010, show cause notices involving an amount of Rs. 159.12 crore have been issued to various service providers/stakeholders in relation to IPL for recovery of service tax. Details are as follow:-

S.No.	Zone/Directorate	Number of Show Cause Notices issued	Amount involved (Rs. in crore)
1.	Ahmedabad	1	00.05
2.	Banglore	32	22.23
3.	Chandigarh	9	13.76
4.	Chennai	29	21.30
5.	Delhi	14	33.30
6.	Kolkatta	2	00.27
7.	Meerut	1	00.02
8.	Mumbai-1	6	64.58
9.	Shilong	1	00.04
10.	DGCEI	1	03.62
	Total	96	159.07

(iv) On the advice of Central Board of Direct Taxes, the matter concerning award of media rights by BCCI/IPL to MSM Group and WSH Group has been referred to the Ministry of Corporate Affairs to enquire into these issues under the provisions of the Competition Act, 2002, as preliminary investigations have shown prima facie evidence of monopolistic nature of working of BCCI and the companies involved in these agreements. Competition Commission of India on 3rd June, 2011 informed that the information has been filed u/s 19(1) of the Competition Act, 2002 and issue is still under investigation with the Commission. Director General, Competition Commission is conducting the investigation.

(c) & (d): The need for bringing National Sports Federations (NSFs) including BCCI under ambit of Right to Information Act, (RTI) 2005 has been voiced from time to time. Accordingly, Government in April, 2010 declared all the NSFs receiving grant of Rs.10.00 lakhs or more as Public Authority under Section 2(h) of the RTI, 2005. In respect of BCCI, the matter is pending before the Central Information Commission (CIC) and Government has been asked to indicate its position in the matter. Although, the Central Government does not extend any direct financial assistance to BCCI but from time to time the Central Government has been granting concessions in income tax, customs duty, etc to BCCI. The State Governments also have provided land in many places of the country for cricket stadiums at concessional rates, much below the market prices. Notwithstanding the above, the Government has proposed to bring all the National Sports Federations including the BCCI under the RTI Act in the proposed National Sports Development Bill, 2011, with provision of exclusion clause protecting personal/confidential information relating to athletes.

(e) In order to bring transparency and accountability in the functioning of NSFs, Government is formulating a regulatory framework with the objective of promoting good governance among sports bodies. The Draft of the National Sports Bill has been placed in the public domain for pre-legislative stakeholders consultations. Following are the salient features of the proposed National Sports Development Bill, 2011:-

a) Central Government support for development and promotion of sports including financial and other support for preparation of National teams, athletes' welfare measures and promoting ethical practices in sports including elimination of doping practices, fraud in age and sexual harassment in sports, Rights and obligations of the Indian Olympic Association and National Sports Federations (including adoption of basic universal principles of good governance and professional management of sports).

b) Participation of athletes in the management/decision making of the concerned National Sports Federation and the Indian Olympic Association through the Athletes Advisory Council.

c) Duties and responsibilities of the Sports Authority of India and the Government of India, which have been clearly defined.

d) Mechanism for sports dispute settlement and establishment of a Dispute Settlement and Appellate Tribunal.

e) Greater autonomy to National Sports Federations and dilution of control of Government over the National Sports Federations.

f) Bring National Sports Federations under Right to Information Act, 2005 with certain exclusion clauses for protecting personal/confidential information relating to athletes.

g) Specific provision has been inserted in the anti-doping clause to exclude the administering by the National Anti Doping Agency (NADA) of those provisions of the World Anti Doping Agency (WADA) Code to which the International Federation of the Sport is not subject.

h) A duty has been enjoined upon the coaches, guardians and other support personnel to prevent unethical practices in sports such as doping and fraud of age.

i) Specific provisions have also been made to ensure that National Sports Federation, the National Olympic Committee, the Sports Authority of India adopt or undertake measures not only to prohibit sexual harassment at workplace for sports but also provide appropriate conditions for women in respect of work, leisure, health and hygiene. Other measures have been provided for setting up a complaint mechanism for redressal of complaints with a committee headed by a woman, or a special counselor, whilst adhering to the principle of confidentiality.

Appendix-XIV
(vide Para 3 of the Report)

[xiv] DEFENCE DEALS

Subject: Request for dropping of assurances given in replies to:-

- (i) Starred Question No. 476 dated 13 December, 2010 regarding "Defence Deals." (Annexure-I). and
- (ii) Starred Question No. 116 dated 8 August, 2011 regarding "Cases against Defence Companies." (Annexure-II).

On 13 December, 2010 and 8 August, 2011 Shri Hukamdev Narayan Yadav, MP addressed Starred Question Nos. 476 & 116 to the Minister of Defence. The contents of the questions along with the reply of the Minister are as given in Annexures I to II.

2. The replies to above questions were treated as assurances by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the replies but the assurances are yet to be implemented. The Ministry has sought extension of time upto 10 September, 2012 & 03 November, 2012 respectively to fulfill the assurances respectively.

3. The Ministry of Defence vide O.M. No. 2(6)2011/D(Prod-II) & 2(10)/2011/D(Prod-II) both dated 18 June, 2012 have requested to drop the assurances on the following grounds:-

"That as per recommendation of CBI investigation OFB vide its order dated 5 March, 2012 debarred six firms including M/s T.S. Kisan & Co. Pvt. Ltd, New Delhi and M/s R.K. Machine Tools Pvt. Ltd., Ludhiana from further business dealing for a period of ten years. Consequent to OFB's order, the Ministry of Defence vide its letter dated 11 April, 2012 extended the order of debarment to all the wings of the Ministry of Defence. Thus Ministry has fulfilled only one part of the assurance.

The second aspect of the assurance which involves the CBI case against Shri Sudipto Ghosh former DGOF & Chairman/OFB. Charge Sheet against Shri Sudipto Ghosh, ex. DGOF & Chairman, OFB have been filed by CBI in the CBI Special Court at Kolkata and the matter is sub-judice. Disciplinary proceedings have also been initiated against Shri Sudipto Ghosh, ex. DGOF & Chairman, OFB (Retd.) with the issue of charge memos dated 6 January, 2011 and 23 March, 2012 to him under Rule 9 of CCS (Pension) Rules. The charge memo dated 6 January, 2011 has been challenged by Shri Sudipto Ghosh in Central Administrative Tribunal, Kolkata, who have reserved their orders. The final decision in this case is likely to take considerable time."

4. In view of the above, the Ministry, with the approval of the Raksha Rajya Mantri, have requested to drop the above assurances.

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
LOK SABHA STARRED QUESTION NO. 476
ANSWERED ON 13.12.2010
DEFENCE DEALS

*476. SHRI HUKAMDEV NARAYAN YADAV

Will the Minister of Defence be pleased to state:-

- (a) the number of cases of alleged irregularities/corruption in defence deals reported during the last three years and the current year;
- (b) the details of officials and companies involved therein;
- (c) the details of inquiries conducted into each of the cases and the outcome thereof;
- (d) the action taken/being taken against them; and
- (e) the measures being taken by the Government to check recurrence of such cases?

ANSWER

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b): The Central Bureau of investigation (CBI) had registered an FIR against Shri Sudipto Ghosh, former Director General of Ordnance Factories (DGOF) and some others in May, 2009. The said FIR mentions, inter alia, the names of the following firms/vendors:

1. M/s Israeli Military Industries, Israel.
2. M/s Singapore Technology, Singapore.
3. M/sHYTEngg.
4. M/s T.S. Kissan and Co. Pvt. Ltd., New Delhi.
5. M/s R.K. Machine Tools Pvt. Ltd., Ludhiana.
6. M/s BBT, Poland.
7. M/s Media Architects Pvt. Ltd., Singapore.

(c) So far, the CBI has charge sheeted, among others, Shri Sudipto Ghosh, former DGOF and two firms, namely, M/s T.S. Kissan and Co. Pvt. Ltd., New Delhi and M/s R.K. Machine Tools Pvt. Ltd., Ludhiana. In respect of other companies, the CBI report indicates that there is a prime facie or circumstantial evidence of payment of illegal gratification to Shri Sudipto Ghosh. The matter is under further investigation by CBI.

(d) Departmental proceedings are being contemplated against Shri Sudipto Ghosh, former DGOF, under Rule 9 of CCS (Pension) Rules, 1972 and show cause notices are being issued to the companies recommended for blacklisting by the CBI.

(e) The Defence Procurement Procedure contains stringent provisions aimed at ensuring the highest degree of probity, public accountability and transparency. The Procedure provides for the mechanism of Pre-Contract Integrity Pact in procurement cases of the estimated value exceeding Rs.100 crore as well as provisions prohibiting engagement of agents or use of undue influence.

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
LOK SABHA STARRED QUESTION NO. 116
ANSWERED ON 08.08.2011
CASES AGAINST DEFENCE COMPANIES

*116. SHRI HUKAMDEV NARAYAN YADAV

Will the Minister of Defence be pleased to state:-

- (a) the details of the alleged irregularities committed by certain defence companies/firms against which action was initiated by the Government during the last three years;
- (b) the dates on which show cause notices were issued to the firms and the dates on which replies were submitted by them;
- (c) the details of the officials allegedly involved in the cases;
- (d) the details of penal action taken against the foreign/Indian firms and the officials found guilty;
- (e) the reasons for such alleged irregularities/corruption cases despite several measures in place to check them; and
- (f) the details of other such cases pending for action?

ANSWER

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF LOK SABHA STARRED QUESTION NO. 116 FOR ANSWER ON 8.8.2011

As per CBI report following firms:

- M/s R.K. Machine Tools Ltd. Ludhiana.
- M/s T.S. Kisan & Pvt. Ltd., New Delhi.
- M/s Israel Military Industries Ltd.(IMI).
- M/s Rheinmetall Air Defence (RAD), Zurich.
- M/s Corporation Defence, Russia (CDR).
- M/s Singapore Technologies Kinetics Ltd., (STK)

have been involved in payment of illegal gratification to the former Director General of Ordnance Factories and Chairman/OFB in respect of certain supply orders placed on them by different Ordnance Factories either for placement of high value orders or additional orders or for release of advance payment in respect of contract for supply of Bi Modular Charge System (BMCS) plant.

The dates of issue of show cause notices to the firms and the dates of receipt of their replies are given as under:

Sl.No.	Name of the firm	Date of issue of show cause notice	Date of receipt of firm's reply
1.	M/s R.K. Machine Tools Ltd.	Gun & Shell Factory: 23rd December 2010	22nd January 2011
		Ordnance Factory Kanpur: 21st December 2010	27th January 2011
		Heavy Vehicle Factory: 22nd December 2010	27th January 2011
		Ordnance Factory Chanda: 21st December 2010	2nd February 2011
2.	M/s T.S. Kisan & Co. Ltd.	Ordnance Factory Chanda: 21st December 2010	2nd February 2011
		Heavy Vehicle Factory: 22nd December 2010	27th January 2011

- | | | |
|---|--------------------------------------|--|
| 3.M/s IMI, Israel | Ordnance Factory Board (NC): | 7th April 2010 |
| | 22nd December 2010 | 4th March 2011 |
| 4.M/s Rheinmetall Air
Defence, Zurich | Ordnance Factory Board CT & Export – | 28th February 2011
04 February 2011 |
| 5.M/s Corporation
Defence Russia | -do- | 9th March 2011 |
| 6.M/s Singapore Technologies
Kinetics Ltd. | -do- | 20th April 2011 |

As per CBI report, no other official of Ordnance Factory Board, except Shri Sudipto Ghosh ex DGOF & Chairman/OFB, has been found to be involved in the case.

CBI had registered a case against Shri Sudipto Ghosh former DGOF and some others in May 2009. Ministry of Defence decided to put on hold all contracts with the companies figuring in the FIR vide its order dated 28th May 2009. The above order was contested by some of the companies before the Delhi High Court. Delhi High Court set aside the order in its judgement dated 11th February 2010 and directed that penal action against the companies can be taken only after following the principles of natural justice. In June 2010,

CBI recommended blacklisting of the above mentioned six firms. Accordingly, show cause notices were issued to these firms. Replies were submitted by the companies denying the allegations and seeking personal hearing and specific evidence based on which penal action was proposed against them.

The Ministry, in April 2011, has directed OFB that in accordance with the principle of natural justice, before taking any decision on Show Cause Notice it should give personal hearing to the firms. Action is being taken accordingly by OFB.

In June 2010, CBI has charge sheeted, among others, Shri Sudipto Ghosh, former DGOF and two firms, namely M/s T.S. Kisan and Co. Pvt. Ltd., New Delhi and M/s. R.K. Machine Tools Pvt. Ltd., Ludhiana. In respect of remaining four companies, the CBI has reported that there is a prima facie or circumstantial evidence of payment of illegal gratification to Shri Sudipto Ghosh. The matter is under further investigation by CBI.

OFB has also issued charge sheet to Shri Sudipto Ghosh, the former DGOF & Chairman/OFB under Rule 9 of CCS (Pension) Rules 1972.

The present corruption case, despite several measures in place to check them, is a case of individual aberration as no other official of Ordnance Factory Board, has been alleged to be involved in the case.

Appendix-XV
(vide Para 3 of the Report)

[xv] IRREGULARITIES IN COMMONWEALTH GAMES PROJECTS

Subject: Request for dropping of assurances given in replies to:-

- (i) Unstarred Question No. 4669 dated 25 August, 2010 regarding "Irregularities in Commonwealth Games Projects." (Annexure-I)
- (ii) Unstarred Question No. 3085 dated 15 March, 2011 regarding "Irregularities in CWG." (Annexure-II); and
- (iii) Unstarred Question No. 4562 dated 30 August, 2011 regarding "Expenditure on Office bearers of OC-CWG." (Annexure-III).

The above mentioned questions were addressed by several M. Ps. to the Minister of Youth Affairs and Sports. The texts of the questions along with the replies of the Ministers are as given in Annexures I to III.

2. The replies to above questions were treated as assurances by the Committee and required to be implemented by the Ministry of Youth Affairs and Sports (Department of Sports) within three months from the date of the replies but the assurances are yet to be implemented. The Ministry has sought extension of time upto 14 September, 2012 and 30 December, 2012 respectively to fulfill the assurances.

3. The Ministry of Youth Affairs and Sports vide O.M. No. 11016/30/2011-CWG dated 23rd & 29 November, 2012 have requested to drop the assurances on the following grounds:-

"That investigation on scam/irregularities in Commonwealth Games (CWG) scam cases are under investigation agencies viz. Central Bureau of Investigation (CBI), Directorate of Enforcement and Central Vigilance Commission (CVC). CBI has lodged FIRs in many cases and most of them are pending in the Court of Law and they may take considerable time.

The High Level Committee (Shunglu Committee) constituted by the Government to investigate the alleged irregularities in CWG-2010 has submitted a total of six Reports which are under examination by Group of Ministers (GoM) appointed for the purpose. As decided by the GoM, comments/views of the Ministries/Departments and other agencies on the Reports, which are yet to be considered by the GoM, have been sent to CBI and CVC for their information. Similarly, CAG's Report No. 6 of 2011-12 on XIX Commonwealth Games, 2010

has been presented to the Lok Sabha which is under examination of the Public Accounts Committee. The Report of the PAC is still awaited.

As the fulfillment of the aforementioned Parliament Assurance depends upon outcome of inquiries/judgment of quasi-judicial and judicial authorities including the Hon'ble High Courts and Hon'ble Supreme Court, there is no possibility to fulfill this assurance in near future."

4. In view of the above, the Ministry, with the approval of the Minister of State (Independent Charge) for Youth Affairs and Sports, have requested to drop the above assurances.

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
LOK SABHA UNSTARRED QUESTION NO. 4669
ANSWERED ON 25.08.2010
IRREGULARITIES IN COMMONWEALTH GAMES PROJECTS

4669. SHRIMATI JAYA PRADA
SHRI VISHWA MOHAN KUMAR
SHRI D.B. CHANDRE GOWDA
SHRI RVINDRA KUMAR PANDEY
SHRI ABDUL RAHMAN

Will the Minister of Youth Affairs and Sports be pleased to state:-

- (a) whether the Central Vigilance Commission (CVC) finds irregularities in several games projects related to Commonwealth Games as reported in the media;
- (b) if so, the details of the facts of the matter reported therein along with the details of project works inspected by it;
- (c) whether the Comptroller and Auditor General of India in its report given to the Prime Minister Office, Delhi Government and others had also pointed out the same irregularities and had feared that the Games preparations are far way off targets;
- (d) if so, the details thereof;
- (e) the corrective steps taken by the Central Government in this regard;
- (f) whether the Government proposes to go into the whole gamut of the alleged corruption in awarding contracts for different projects and bring the guilty persons to books;
- (g) if so, the details thereof; and
- (h) the time likely to be taken to complete the whole investigation?

ANSWER

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE and TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME'S MINISTER OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN)

(a) & (b): The Chief Technical Examiner's Unit of the Central Vigilance Commission, as its routine work, had undertaken intensive examination of works related to Commonwealth Games. The Commission in its inquiry found that works were awarded at higher rates and the quality of the works was also not up to the mark. Further, ineligible agencies were also awarded the works. The Commission has advised the organizations concerned to take corrective steps in the works inspected. Organizations have been advised systemic improvement, adherence to CVC guidelines on transparency in tender and procurement and fixing of responsibility against officers identified for lapses.

(c) & (d): The Comptroller and Auditor General of India conducted review of "preparedness for XIX Commonwealth Games 2010" in order to gain an understanding of the progress of projects and preparedness of different agencies for organizing the games and to identify significant risks that needed to be addressed. It was observed that there had been slippages in the time schedules of some of the construction works and deficiencies had also been observed in some of the works.

(e): The Ministries concerned, the Government of the National Capital Region and the Organizing Committee were directed to complete all pending works expeditiously through time-bound action plans, and carry out a quality audit of the completed facilities.

(f) to (h): The concerned Ministries were also directed to conduct thorough investigations into all the complaints that have been received of procedural and other irregularities. Those found guilty should face severe and exemplary punishment.

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
LOK SABHA UNSTARRED QUESTION NO. 3085
ANSWERED ON 15.03.2011
IRREGULARITIES IN CWG

3085. SHRI NISHIKANT DUBEY

Will the Minister of Youth Affairs and Sports be pleased to state:-

- (a) the details of the stadia where HOVA badminton courts had been laid during the recently held Commonwealth Games;
- (b) whether there are reports of alleged embezzlement on the purchase of HOVA courts for the badminton stadium during the said event;
- (c) if so, the details thereof and the reaction of the Government thereto;
- (d) whether the Central investigating agency has found irregularities in the tenders for the installation of kitchen and sports equipments etc. at Major Dhyan Chand National Stadium; and
- (e) if so, the details thereof and the action taken by the Government against the persons found guilty?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS
(SHRI AJAY MAKEN)

(a) Organizing Committee (OC), Commonwealth Games 2010 has informed that Yonex Badminton Courts and not HOVA Badminton Courts were recommended by them. Accordingly, DDA procured the Yonex Badminton Courts and not HOVA courts, and, laid them at competition and training venues at Sirifort Sports Complex and Saket Sports Complex.

(b) & (c): No Madam, Does not arise.

(d) & (e): Government has appointed a High Level Committee under the chairmanship of Shri V. K. Shunglu, former Comptroller and Auditor General of India to look into issues relating to the organizing and conduct of the Commonwealth Games, 2010 and lessons to be learnt for the future. This Committee has already given its first Report to the Government on Host Broadcasting. The final report is likely to be submitted to the Government by 31.3.2011. Comptroller and Auditor General (CAG) has commenced audit of all the games related agencies. Central Vigilance Commission (CVC) is examining complaints received in respect of the CWG-D 2010. Besides, other agencies, such as, Central Bureau of Investigation (CBI), Enforcement Directorate, Income Tax Department, are also reported to be making investigations as per their mandate.

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
LOK SABHA UNSTARRED QUESTION NO. 4562
ANSWERED ON 30.08.2011
EXPENDITURE ON OFFICE BEARERS OF OC-CWG

4562. SHRI ANAND PRAKASH PARANJPE
SHRI MAKAN SINGH SOLANKI

Will the Minister of Youth Affairs and Sports be pleased to state:-

- (a) the composition of the Organising Committee (OC) constituted for organising the Commonwealth Games(CWG), 2010 alongwith the total expenditure incurred on the office bearers of the said Committee;
- (b) whether some office bearers of the Committee have made huge expenses on foreign hospitality;
- (c) if so, the reasons therefor and the action taken by the Government in this regard;
- (d) whether it has been alleged in the report of high level probe panel constituted by the Government to investigate the irregularities connected with CWG that the Delhi Government has deliberately provided benefits to some contractors;
- (e) if so, the action taken in this regard so far;
- (f) whether the Government has been able to establish the money trails of the funds which have been embezzled during the CWG; and
- (g) if so, the details thereof and the action taken/being taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN)

(a) A statement showing the composition of the Executive Board during Commonwealth Games is annexed. The total expenditure incurred on Officer Bearers was Rs.48,81,822/-

(b) No, Madam.

(c) Does not arise.

(d) & (e): The report of the High Level Panel which has cited alleged irregularities, is under examination of the Government and action as appropriate is being taken.

(f) & (g) : Allegations in such cases are being investigated by various investigating agencies and action as appropriate is being taken.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA UNSTARRED QUESTION NO. 4562 ASKED BY SHRI ANAND PRAKASH PARANJPE AND SHRI MAKAN SINGH SOLANKI REGARDING EXPENDITURE ON OFFICE BEARERS OF OC-CWG TO BE ANSWERED ON 30.08.2011.

STATEMENT SHOWING THE COMPOSITION OF THE EXECUTIVE BOARD DURING COMMONWEALTH GAMES

S.No	
1	Mr. Suresh Kalmadi, MP (Chairman, OC CWG Delhi 2010)
2	Mr. Randir Singh, (Vice Chairman, OC CWG Delhi 2010)
3	Dr. Lalit K. Bhanot, (Secretary General, OC CWG Delhi 2010)
4	Mr. A.K. Mattoo, (Treasurer OC CWG D 2010)
5	Ms. Sindhushree Khullar, (Secretary Sports, Ministry of Youth Affairs & Sports)
6	Mr. Michal Fennell, (President CGF)
7	HRH Tunku Imran, (Vice President CGF)
8	Mr. Mike Hooper, (CEO CGF)
9	Prof. V.K. Malhotra, (Senior Vice President IOA)
10	Mr. Navin Kumar ,(Executive Board Member)
11	Mr. Rakesh Mehta, (Chief Secretary, D Government)
12	Mr. V.D. Nanavati, (Executive Board Member)
13	Mr. N. Ramachandran, Member
14	Mr. Jarnal Singh, (CEO OC CWG Delhi 2010)
	Special Invites
1	Mrs. Vilasini Ramachadran, (Addl. Secy, Ministry of Finance)
2	Mr. P.K. Tripathi, (Principal Secretary to CM Delhi Government)
3	Mr. A.K. Nigam,)Vice Chairman, DDA)
4	Mr. V.K. Verma, (Director General, OC CWG Delhi 2010)

Appendix-XVI
(vide Para 3 of the Report)

[xvi] MUSEUM ON DECOMMISSIONED VIKRANT

On 1 August, 2011 Shrimati Supriya Sule, M.P., addressed an Unstarred Question No. 69 to the Minister of Defence. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 31 October, 2012 to fulfill the assurance.

3. The Ministry of Defence vide O.M. No. 12(1)/2011/D(N-IV) dated 27 April, 2012 have requested to drop the assurance on the following grounds:-

“That tenders were called for proper locating and improvements in the ship by the Government of Maharashtra. However, one of the two qualified bidders withdrew its bid and the Apex Coordination Committee (ACC) rejected another bid, being very high and conditional and next course of action on the project is awaited from Government of Maharashtra.

Government of India has already incurred Rs. 17 crores on repairs of the decommissioned Ship. Modalities for the further assistance of all kinds including financial will be considered after detailed project report for development is worked out by the State Government.

Since the decision on development of the project to be taken by the Government of Maharashtra, therefore, the Committee on Government Assurances, Lok Sabha is requested for the deletion of the subject assurance.”

4. In view of the above, the Ministry, with the approval of the Raksha Rajya Mantri, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
LOK SABHA UNSTARRED QUESTION NO. 69
ANSWERED ON 1.08.2011
MUSEUM ON DECOMMISSIONED VIKRANT

69. SHRIMATI SUPRIYA SULE

Will the Minister of Defence be pleased to state:-

- (a) the current status of the project on converting the decommissioned INS Vikrant into a museum;
- (b) the expenditure incurred by the Government on the project; and
- (c) the time by which the museum is likely to be opened to the general public?

ANSWER

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (c): The decommissioned ship INS Vikrant has been converted as Museum Ship and opened to public since December 2001. Tenders were called for proper locating and improvements in the ship by the Government of Maharashtra. The technical bids are being evaluated by the Apex Coordination Committee (ACC) under the chairmanship of C-in-C Western Naval Command and the Chief Secretary of Maharashtra.

The details of expenditure incurred by the Government of India is Rs.17 crores on repairs and Rs.5 crores by the Government of Maharashtra.

Appendix-XVII
(vide Para 3 of the Report)

[xvii] INDIGENOUS AIRCRAFT CARRIER

On 1 August, 2011 Shrimati Deepa Dasmunsi, S/Shri Mahabal Mishra and Jose K. Mani, M.Ps., addressed an Unstarred Question No. 229 to the Minister of Defence. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 30 October, 2012 to fulfill the assurance.

3. The Ministry of Defence vide O.M. No. 12(44)/2011/D(N-I) dated 12 December, 2011 have requested to drop the assurance on the following grounds:-

"That the defence acquisition is a continuous process undertaken in accordance with the Defence Procurement Procedure. Accordingly, contracts have been concluded with the Russian side for repair and re-equipping of the aircraft carrier, Vikramaditya, which is scheduled for delivery in December, 2012. Regarding the Air Defence Ship being constructed at CSL, Kochi, the ship is expected to be launched in December, 2011. Balance phases of work for completing the ship upto delivery are being discussed with the shipyard.

With reference to an assurance of similar nature pertaining to Rajya Sabha Unstarred Question No. 3132 dated 8 December, 2010 regarding 'Protection of Indian Ocean Region' answered in the Rajya Sabha by Hon'ble Raksha Mantri, Rajya Sabha Secretariat vide their O.M. No. RS.1/221/280/2010-Com.III dated 18 March, 2011 had intimated that it has been decided not to treat the reply to the Question as assurance and consequently the above assurance has been deleted from the list of pending assurances.

Since the nature of assurance pertaining to Lok Sabha USQ No. 229 dated 1 August, 2011 is the same as that of Rajya Sabha USQ No. 3132 dated 8 December, 2010, the Committee on Government Assurance of Lok Sabha is requested not to treat the reply pertaining to Lok Sabha USQ No. 229 dated 1 August, 2011 as an assurance."

4. The above request of the Ministry was considered by the Committee at its sitting held on 26 April, 2012 and decided not to drop the assurance. The Committee accordingly presented its Twentieth Report (15th Lok Sabha) on 16 May, 2012 and the Committee were anxious to know the present status of the procurement of the 'INS Vikramaditya' and 'Air Defence Ship'.

5. Accordingly, the Ministry of Defence vide their O.M. No. 12(44)/2011/D(N-I) dated 23 August, 2012 furnished the present status of the assurance and have once again requested to drop the assurance on the following grounds:-

"That the present status of the procurement process is submitted as follows:

- (i) **INS Vikramaditya:** The ship has commenced sea trials for proving machinery/aviation facilities since 10.06.2012. The first helicopter landed on deck on 27.06.2012 for trials of landing aids. Trial runs with MiG 29K shore based flights have commenced from 14.07.2012. The Russian side has assured that the ship would be delivered to the Indian side by December, 2012.
- (ii) **Air Defence Ship:** The complexity of the project and this being the first ship of its kind being built in India has led to timelines being extended. As per the Phase-I contract concluded with M/s. Cochin Shipyard Limited, Kochi, the first launch of the ship was envisaged in October, 2010. However, due to delays in receipt of steel plates and pre-launch equipment like diesel alternators and gearboxes, the first launch of the ship is now expected in 2013. Delivery of ship is presently envisaged in 2018. The above projects are being regularly reviewed and followed up by this Ministry."

6. In view of the above, the Ministry, with the approval of the Raksha Mantri, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
LOK SABHA UNSTARRED QUESTION NO. 229
ANSWERED ON 1.8.2011
INDIGENOUS AIRCRAFT CARRIER

229. SHRIMATI DEEPA DASMUNSI
SHRI MAHABAL MISHRA
SHRI JOSE K. MANI

Will the Minister of Defence be pleased to state:-

- (a) the number of aircraft carriers available with the Indian navy vis-à-vis its requirement at present;
- (b) the current status of procurement of the aircraft carrier INS Vikramaditya (ex Admiral Gorshkov) from Russia;
- (c) the status of the indigenous project of manufacturing aircraft carrier named 'Air Defence Ship' being undertaken at the Cochin Shipyard Limited, Kochi;
- (d) whether the infrastructure/technology created/developed for the said indigenous project is likely to reduce dependence on foreign suppliers in future; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY)

- (a) The Indian Navy (IN) has one Aircraft Carrier i.e. INS Viraat. To maintain effective presence in our area of interest, IN should be capable of deploying Carrier Task Forces in two geographically separated locations.
- (b) The Refit and Modernisation works on board the Vikramaditya are progressing in an earnest manner. Consequent to signing of Supplementary Agreements in March, 2010, the Russian side has increased the manpower and material resources considerably for the Project. A majority of the equipment/systems have been installed on board the ship. The delivery of ship is scheduled in December, 2012.
- (c) Regarding the 'Air Defence Ship' being constructed at Cochin Shipyard Limited (CSL), 75% of hull work has been completed and is expected to be launched in December 2011, after which further works will be undertaken prior to commissioning.
- (d) & (e): Augmentation of infrastructure at CSL is underway. With the infrastructure and experience, Indigenous Aircraft Carrier-sized ships can be built at CSL. Additionally, Indian-manufactured warship quality steel is now available, which will reduce dependence on foreign countries.

Appendix-XVIII
(vide Para 3 of the Report)

[xviii] PERSPECTIVE PLAN ON DEFENCE ACQUISITION

On 1 August, 2011 Shri Manish Tewari, M.P., addressed an Unstarred Question No. 83 to the Minister of Defence. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 30 October, 2012 to fulfill the assurance.

3. The Ministry of Defence vide O.M. No. 2/29/2011-D/GS-IV dated 26 April, 2012 have requested to drop the assurance on the following grounds:-

"That the issue has been under discussion at the level of Hon'ble Ministers of Finance, Defence, Home and Commerce and Industry. Two meetings were held on 22.12.2010 and 03.05.2011 but no decision has been taken in the matter. The matter involves consideration of sensitive and complex issues and no time frame can be fixed for this purpose. It is, therefore, requested that the assurance may be dropped."

4. In view of the above, the Ministry, with the approval of the Raksha Rajya Mantri, have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF DEFENCE

LOK SABHA UNSTARRED QUESTION NO. 83

ANSWERED ON 1.08.2011

PERSPECTIVE PLAN ON DEFENCE ACQUISITION

83. SHRI MANISH TEWARI

Will the Minister of Defence be pleased to state:-

- (a) whether the Government has a Perspective Plan for acquisition of weaponry that stretches over the next decade and if so, the details thereof;
- (b) the broad quantum of weaponry and other equipment across the three Services that the Government would be purchasing from abroad over the next ten years in financial terms;
- (c) the broad indigenous component of these purchases and acquisitions;
- (d) whether the Government has any concrete plans that can lessen the quantum of import dependence and create a viable Military Industrial Complex in India and if so, the details thereof; and
- (e) whether the Government, in pursuit of the above objectives, intends revisiting the architecture of Foreign Direct Investment in defence industry and if so, the details thereof?

ANSWER

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) Yes, Madam. Defence Capital acquisition is guided by Long Term Integrated Perspective Plan (LTIPP). At present, LTIPP for the period 2002-17 is in vogue. LTIPP for the period 2012-27 is under preparation.

(b) & (c): Government constantly reviews the security scenario and accordingly decides to induct appropriate defence equipment/platforms. This is a continuous process undertaken through procurement from various indigenous as well as foreign sources in accordance with the provisions laid down in Defence Procurement Procedure to keep the armed forces in a state of readiness to meet any eventuality.

(d) With a view to have greater self-reliance in Defence production, Government has announced Defence Production Policy in January, 2011. Besides, the Government has included a new categorization 'Buy & Make (Indian)' in the Defence Procurement Procedure in November, 2009 to encourage indigenous production in the country.

(e) This matter is under consideration by a Group of Ministers.

Appendix-XIX
(vide Para 3 of the Report)

[xix] UNIQUE IDENTIFICATION NUMBER

On 03 August, 2011 Shri Anto Antony, M.P., addressed an Unstarred Question No. 498 to the Prime Minister. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Planning Commission within three months from the date of the reply. The assurance is yet to be implemented. The Planning Commission have sought extension of time upto 31 March, 2014 to implement the assurance.

3. The Planning Commission vide O.M. No. H-11016/04/2011-UIDAI dated 06 January, 2012 have requested to drop the assurance on the following grounds:-

"That the mandate of Unique Identification Development Authority of India (UIDAI) is to issue Unique Identification Number (Aadhaar) to all the residents of India. The present target for UIDAI is to cover 600 million residents by March, 2014."

4. In view of the above, the Ministry, with the approval of the Minister of State (Planning), have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF PLANNING
LOK SABHA UNSTARRED QUESTION NO. 498
ANSWERED ON 03.08.2011
UNIQUE IDENTIFICATION NUMBER

498. SHRI ANTO ANTONY

Will the Minister of Prime Minister be pleased to state:-

(a) the number of Unique Identification Number issued so far in the country, State-wise;

(b) the details of amount spent so far in this regard and the amount earmarked for the completion of issuing UID number; and

(c) the time by which the task of UID to all citizens will be completed including the time limit fixed, if any, in this regard?

ANSWER

MINISTER OF STATE FOR PLANNING, SCIENCE & TECHNOLOGY AND EARTH SCIENCES (DR. ASHWANI KUMAR)

(a): A total number of 1,78,67,200 Aadhaar numbers have been issued so far. State/UT- wise details are annexed.

(b): The total approved estimated cost of Phase-I and II of the project spread over five years from Financial Year 2009-10 to 2013-14 is Rs.3,170.32 crore. The actual annual expenditure on the Scheme so far is given below:

Year Total Expenditure (Rs. in crore)

2009-10 26.21

2010-11 268.41

2011-12 36.36 (Upto June, 2011)

(c): UIDAI's mandate is to issue Aadhaar numbers to all residents. The number is only a proof of identity and not citizenship. The Authority plans to cover 600 million residents by March, 2014.

ANNEXURE-I

Statement referred to in reply to part (a) of Lok Unstarred Question No.498 dated 03.08.11 Sabha asked by Shri Anto Antony, MP regarding Unique Identification Number issued.

Andaman & Nicobar Islands	72
Andhra Pradesh	6960454
Arunachal Pradesh	13
Assam	2393
Bihar	64056
Chandigarh	14846
Chhatisgarh	1644
Dadra & Nagar Haveli	1
Daman & Diu	34987
Delhi	606418
Goa	1821
Gujarat	67898
Haryana	53680
Himachal Pradesh	423568
Jammu & Kashmir	1653
Jharkhand	1129778
Karnataka	2457122
Kerala	8052
Lakshadweep	13
Madhya Pradesh	545394
Maharashtra	3221602
Manipur	25371
Meghalaya	33
Mizoram	13
Nagaland	4836
Orissa	153885
Pondicherry	61743
Punjab	101670
Rajasthan	97687
Sikkim	58286
Tamil Nadu	201904
Tripura	1118422
Uttar Pradesh	260763
Uttarakhand	116954
West Bengal	70168
TOTAL	17867200

Appendix-XX
(vide Para 3 of the Report)

[xx] WASTELAND DEVELOPMENT PROGRAMME

On 11 August, 2011 S/Shri Jeetendra Singh Bundela and Sanjay Brijkishor Lal Nirupam, M.Ps. addressed a Starred Question No. 164 to the Minister of Rural Development. The text of the question along with the reply of the Minister is given in the Annexure.

2. During the discussion Shri Hukumdev Narayan Yadav, M.P., raised the following Supplementary to Starred Question No. 164 dated 11 August, 2011 to the Minister of Rural Development:-

"I would like to humbly request the Honourable Minister, Shri Jairam Ramesh to reply to my question in Hindi, as he speaks Hindi well, to make the millions of farmers of the country to understand his reply very well.

My question is pointed. We need to organize movement under the leadership of Dr. Ram Manohar Lohiya from the year 1962 to 1977 on this issue and used to say that waste land and barren land will be reclaimed and Bhoomi Sena will be raised..... comprising poor, marginal and small farmers, Dalits, forest dwellers, unemployed youths of the agricultural sector in order to provide them employment because treating the land as their mother, they can reclaim the barren, waste and rocky land, convert it into greenery with their hard work to create a new country."

3. In reply, the Minister of Rural Development (Shri Jairam Ramesh) stated as follows:-

“Hon’ble Madam Speaker, I will definitely consider the suggestions of Hon’ble Member of Parliament. I do remember that some 20-25 years back several State Governments, when Mr. Ram Krishan Hegde was the Chief Minister of Karnataka, that time he had constituted Bhoomi Sena and such efforts were also made by few other States. This is a good suggestion. We will definitely consider whether we can constitute Bhoomi Sena on behalf of the Union Government under the Usar land or Sodic land reclamation programme. But in the case of MGNREGA programme, I want to say(interruption).”

4. The above reply was treated as an assurance by the Committee and required to be implemented by the Ministry of Rural Development within three months from the date of the reply but the assurance is yet to be implemented. The Ministry has not sought any extension of time to fulfill the assurance.

5. The Ministry of Rural Development (Department of Land Resources) vide O.M. No. H-11012/2/2011-PPC dated 8 February, 2012 have requested to drop the assurance on the following grounds:-

“That the objectives of the Bhoomi Sena, proposed by Hon’ble Member, is similar to the works executed by the Watershed Committee, the dedicated agency at village level for implementation of Integrated Watershed Management Programme (IWMP). The Watershed Committee at village level is constituted by the Gram Sabha with at least 10 members to implement the watershed project with the technical support of the Watershed Development Team (WDT). As per the Common Guidelines 2008, half of the members of this Watershed Committee shall be representatives of Self Help Groups (SGHs) and User Groups, SC/ST community, women and landless persons in the village. One member of the WDT shall also be represented in the Watershed Committee.

Since an agency viz. Watershed Committee similar to Bhoomi Sena already exists in the implementation set-up of Integrated Watershed Management Programme, it is requested to delete the assurance.”

6. In view of the above, the Ministry, with the approval of the Minister of Rural Development, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
LOK SABHA STARRED QUESTION NO. 164
ANSWERED ON 11.08.2011
WASTELAND DEVELOPMENT PROGRAMME

*164. SHRI JEETENDRA SINGH BUNDELA
SHRI SANJAY BRUKISHOR LAL NIRUPAM

Will the Minister of Rural Development be pleased to state:-

- (a) the targets fixed and achievements made under the Integrated Wasteland Development Programme (IWDP) during the last two years and the current year and State/ UT-wise;
- (b) the slippage, if any, in realising the targets, alongwith the reasons therefor;
- (c) the names of the agencies entrusted with the implementation of the programme, State/ UT-wise;
- (d) the total wasteland and degraded land developed under the programme in each State/UT during each of the last three years indicating the employment generated thereby; and
- (e) the funds sanctioned, allocated and utilised by each State/UT during the above period?

ANSWER

MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH)

(a) to (e): A statement is laid on the Table of the House.

Statement referred to in reply to part (a) to (e) of the Lok Sabha Starred Question No. 164 due for reply on 11.08.2011

(a) The Integrated Wastelands Development Programme (IWDP) is an area development programme under which projects were sanctioned on watershed basis since 1995-96 till the year 2006-07. The programme being demand driven, no Statewise targets were fixed. The State/ UT-wise achievements in terms of funds released under the programme during the last two years and current year is at Annexure-I.

(b) In view of (a) above, question does not arise.

(c) The Statewise agencies entrusted with the implementation of the programme are at Annexure-II.

(d) As per the information furnished by the States, the Statewise details of total wasteland and degraded land developed under the programme during each of the last three years indicating the employment generated thereby are at Annexure-III.

(e) As per the information furnished by the States, the Statewise details of funds released and utilised during the last three years under the programme are at Annexure-IV.

**Annexure referred to in reply to part (a) of Lok Sabha Starred Question No. 164
due for reply on 11.08.2011**

Annexure-I

Statewise achievements in terms of funds released under Integrated Wastelands Development Programme (IWDP) during the last two years and current year (* as on 31.07.11)

(Rs. in crores)

Sl. No.	Name of the State	Funds released		
		2009-10	2010-11	2011-12*
1	Andhra Pradesh	34.35	12.20	0.94
2	Bihar	5.71		
3	Chhattisgarh	13.82	8.42	0.26
4	Goa			
5	Gujarat	23.69	15.74	
6	Haryana	3.84	5.58	
7	Himachal Pradesh	13.52	16.95	3.83
8	Jammu & Kashmir	11.21	2.28	
9	Jharkhand	3.07	1.30	
10	Karnataka	35.34	17.42	2.06
11	Kerala	3.20	6.98	
12	Maharashtra	37.56	38.27	1.24
13	Madhya Pradesh	28.90	12.40	1.17
14	Orissa	27.45	25.29	11.06
15	Punjab	2.90	2.09	1.26
16	Rajasthan	22.53	7.92	1.12
17	Tamil Nadu	11.22	13.61	0.27
18	Uttar Pradesh	46.38	8.45	1.59
19	Uttarakhand	7.60	15.64	2.33
20	West Bengal	5.46	3.52	
North Eastern States				
21	Arunachal Pradesh	26.68	26.80	1.41
22	Assam	21.52	13.36	4.05
23	Manipur	10.97	15.43	2.21
24	Meghalaya	15.95	25.80	1.06
25	Mizoram	36.70	28.01	1.32
26	Nagaland	7.50	0.44	
27	Sikkim	8.45	1.84	0.86
28	Tripura	0.39		
	Total	465.91	325.74	38.04

Note: The programme is not operational in Union Territories.

**Annexure referred to in reply to part (c) of Lok Sabha Starred Question No. 164
due for reply on 11.08.2011**

Annexure-II

**State-wise agencies entrusted with the implementation of Integrated Wastelands Development
Programme (IWDP)**

S. No.	State	Nodal Department
1	Andhra Pradesh	Department of Rural Development
2	Bihar	Department of Rural Development
3	Chhattisgarh	Department of Panchayat & Rural Development
4	Goa	Department of Rural Development
5	Gujarat	Department of Rural Development
6	Haryana	Department of Rural Development
7	Himachal Pradesh	Department of Rural Development
8	Jammu and Kashmir	Department of Rural Development
9	Jharkhand	Department of Rural Development
10	Karnataka	Watershed Development Department
11	Kerala	Department of Local Self Government
12	Madhya Pradesh	Department of Panchayat & Rural Development
13	Maharashtra	Rural Development Department
14	Orissa	Department of Agriculture
15	Punjab	Department of Rural Development
16	Rajasthan	Department of Rural Development
17	Tamil Nadu	Department of Agriculture
18	Uttar Pradesh	Department of Land Development & Water Resources
19	Uttarakhand	Department of Rural Development
20	West Bengal	Department of Panchayat & Rural Development
North Eastern States		
21	Arunachal Pradesh	Department of Rural Development
22	Assam	Department of Rural Development
23	Manipur	Department of Rural Development
24	Meghalaya	Department of Soil Conservation
25	Mizoram	Department of Rural Development
26	Nagaland	Department of Land Resources Development
27	Sikkim	Department of Forest, Environment & Wild Life Management
28	Tripura	Department of Agriculture

Note: The programme is not operational in Union Territories

**Annexure referred to in reply to part (d) of Lok Sabha Starred Question No. 164
due for reply on 11.08.2011**

Annexure-III

Statewise details of total wasteland and degraded land developed under Integrated Wastelands Development Programme (IWDP) during each of the last three years indicating the employment generated

Sl. No.	Name of the State	Wasteland and degraded land developed (lakh ha)			Employment generated (mandays) in lakh		
		2008-09	2009-10	2010-11	2008-09	2009-10	2010-11
1	Andhra Pradesh	6.43	4.71	7.24	27.78	23.22	22.54
2	Bihar	0.90	0.94	0.88	8.06	14.77	13.86
3	Chhattisgarh	0.40	0.34	0.18	30.26	19.75	10.41
4	Goa	NR	NR	NR	0.03	NR	NR
5	Gujarat	0.54	0.71	0.53	8.25	10.25	7.13
6	Haryana	0.06	0.04	0.02	1.06	0.49	0.17
7	Himachal Pradesh	0.43	0.39	0.37	9.15	9.59	8.94
8	Jammu & Kashmir	NR	NR	NR	2.78	4.71	NR
9	Jharkhand	0.12	0.14	0.13	2.51	2.03	1.81
10	Karnataka	0.60	0.51	0.48	28.41	24.54	18.28
11	Kerala	0.09	0.05	0.08	3.10	1.93	2.80
12	Maharashtra	0.17	0.75	0.60	23.87	52.35	42.57
13	Madhya Pradesh	1.09	0.65	0.36	63.37	40.03	NR
14	Orissa	0.35	0.52	0.48	11.05	14.76	12.94
15	Punjab	0.06	0.04	0.03	0.08	0.06	0.04
16	Rajasthan	0.84	0.55	0.26	50.21	23.81	8.13
17	Tamil Nadu	0.15	0.04	0.07	25.67	14.92	9.20
18	Uttar Pradesh	1.25	0.85	0.27	66.77	44.55	11.13
19	Uttarakhand	0.32	0.33	0.25	16.20	14.23	8.59
20	West Bengal	0.07	0.07	0.12	5.63	5.81	3.54
North Eastern States							
21	Arunachal Pradesh	0.22	0.24	0.23	5.91	9.22	13.37
22	Assam	NR	NR	NR	0.19	0.21	0.27
23	Manipur	0.19	0.24	0.13	27.63	34.21	17.44
24	Meghalaya	0.18	0.35	0.49	25.03	69.26	112.45
25	Mizoram	0.01	0.004	0.002	36.66	36.14	35.57
26	Nagaland	0.40	0.15	0.01	18.00	7.00	0.72
27	Sikkim	0.03	0.02	0.07	0.90	0.55	1.86
28	Tripura	0.01	0	0.004	0.56	-	0.16
	Total	14.91	12.634	13.286	499.12	478.39	363.92

<!--[endif]-->

Note: The programme is not operational in Union Territories

NR - Not reported

Annexure referred to in reply to part (e) of Lok Sabha Starred Question No. 164

due for reply on 11.08.2011

Annexure-IV

Statewise details of funds released and utilised during the last three years under Integrated Wastelands Development Programme (IWDP)

(Rs. in crore)

Sl. No.	Name of the State	Funds released			Funds utilised		
		2008-09	2009-10	2010-11	2008-09	2009-10	2010-11
1	Andhra Pradesh	44.43	34.35	12.20	32.64	36.04	33.44
2	Bihar	7.32	5.71	0	6.73	6.74	4.26
3	Chhattisgarh	30.44	13.82	8.42	25.71	19.45	12.25
4	Goa	0	0	0	NR	NR	NR
5	Gujarat	31.86	23.69	15.74	27.05	35.68	26.73
6	Haryana	4.28	3.84	5.58	4.98	3.46	2.75
7	Himachal Pradesh	23.48	13.52	16.95	24.71	22.93	18.79
8	Jammu & Kashmir	4.55	11.21	2.28	NR	11.60	NR
9	Jharkhand	8.41	3.07	1.30	7.58	7.18	3.25
10	Karnataka	46.02	35.34	17.42	31.91	36.66	30.18
11	Kerala	11.46	3.20	6.98	6.20	3.76	5.60
12	Maharashtra	28.76	37.56	38.27	24.95	45.52	34.95
13	Madhya Pradesh	60.44	28.90	12.40	65.47	39.12	22.19
14	Orissa	33.54	27.45	25.29	20.74	31.28	28.64
15	Punjab	3.60	2.90	2.09	2.93	2.09	1.65
16	Rajasthan	45.26	22.53	7.92	52.36	34.02	15.67
17	Tamil Nadu	34.60	11.22	13.61	32.70	16.55	13.93
18	Uttar Pradesh	70.58	46.38	8.45	78.74	50.36	17.42
19	Uttarakhand	24.64	7.60	15.64	18.33	19.06	16.03
20	West Bengal	7.14	5.46	3.52	5.03	6.65	8.28
North Eastern States							
21	Arunachal Pradesh	32.27	26.68	26.80	12.90	14.26	13.85
22	Assam	38.93	21.52	13.36	0.72	0.65	0.55
23	Manipur	11.18	10.97	15.43	11.13	14.69	7.75
24	Meghalaya	9.42	15.95	25.80	11.65	17.31	24.06
25	Mizoram	26.50	36.70	28.01	29.65	38.98	19.02
26	Nagaland	27.53	7.50	0.44	25.20	9.98	0.99
27	Sikkim	2.60	8.45	1.84	2.33	1.44	4.84
28	Tripura	1.58	0.39		1.03	-	0.28
	Total	670.82	465.91	325.74	563.37	525.46	367.35

Note: The programme is not operational in Union Territories

NR-Not reported

Appendix-XXI
(vide Para 3 of the Report)

[xx] CORRUPTION IN FCI

On 16 August, 2011 Shri Prataprao Ganpatrao Jadhao, Adv. Ganeshrao Dudhgaonkar, Shrimati Bhavana Gawali Patil and Dr. Mahendrasinh P. Chauhan, M.Ps., addressed an Unstarred Question No. 2457 to the Minister of Consumer Affairs, Food & Public Distribution. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Consumer Affairs, Food & Public Distribution within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 16.11.2012 to fulfill the assurance.

3. The Ministry of Consumer Affairs, Food & Public Distribution vide O.M. No. 9-5/2011-FC-I dated 22 June, 2012 have requested to drop the assurance on the following grounds:-

"That since complete status/action taken was furnished while furnishing reply to the Question, the matter may not be treated as an assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State (IC) for Consumer Affairs, Food & Public Distribution, have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO. 2457

ANSWERED ON 16.08.2011

CORRUPTION IN FCI

2457. SHRI PRATAPRAO GANPATRAO JADHAO
ADV. GANESHRAO DUDHGAONKAR
SHRIMATI BHAVANA GAWALI PATIL
DR. MAHENDRASINH P. CHAUHAN

Will the Minister of Consumer Affairs, Food and Public Distribution be pleased to state:-

- (a) whether several foodgrain scams have been reported in the country during the last decade owing to the absence of a check on the corruption rampant in the Food Corporation of India (FCI);
- (b) if so, the details thereof, State-wise;
- (c) the number of persons found/involved therein alongwith the action taken against such persons; and
- (d) the steps taken and the strategies devised to check corruption in FCI and avoid recurrence of such foodgrain scams in future?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) and (b): No, Madam. However, the following instances of serious irregularities were detected during last few years in the Food Corporation of India:-

Year	State	Irregularities noticed
2004-05	Punjab	Acceptance of rice Beyond Rejection Limits (BRL) prescribed and Beyond Prevention of Food Adulteration Act (BPFA) limits was detected at some purchase centres in Punjab.
2005-06	Arunachal Pradesh	Excess payment of Hill Transport Subsidy to the Arunachal Pradesh Govt. in violation of extant instructions of Govt. of India.
2010-11	Bihar	Misappropriation of stocks at 13 centres

(c): The details of number of officials found involved in these irregularities alongwith action taken against such officials are as under :-

Year	State	No. of officials found involved and action taken
2004-05	Punjab	462 officials were found involved and departmental action taken against the identified officials.
2005-06	Arunachal Pradesh	45 officials were found involved and departmental action taken against the identified officials. The primary delinquents have been dismissed/ compulsorily retired from service.
2010-11	Bihar	The matter stands referred to CBI for investigation

(d): FCI undertakes both punitive as well as preventive vigilance activities to check corruption as detailed below:-

1. Disciplinary inquiries are instituted based on complaints of malpractices and irregularities etc. received from various sources.
2. Regular and surprise checks of field activities are undertaken by officials deputed from Regional, Zonal and Headquarter offices.
3. Officials in doubtful integrity list are not posted in sensitive areas.
4. Rotation of officials in sensitive areas.
5. Modifications have been made in Model Tender Forms to increase transparency and competition.
6. Introduction of stringent penalty of recovery from contractors to deter manipulation/losses.

Appendix-XXII
(vide Para 3 of the Report)

[xx] UNDERPASS AT KHERKI DHAULA CHOWK ON NH-8

On 5 September, 2011 Shri Khagen Das, M.P., addressed an Unstarred Question No. 5093 to the Minister of Road Transport and Highways. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 05 September, 2012 to fulfill the assurance.

3. The Ministry of Road Transport and Highways vide O.M. No. H-11016/39/2011-PIC dated 3 September, 2012 have requested to drop the assurance on the following grounds:-

“That the cost sharing issue of Delhi-Gurgaon section (50%:50% by GoH & NHAI) is in correspondence with Government of Haryana (GoH) since December, 2010. In view of the scarce Right of Way (RoW) and potential for growth of road side commercial establishments in Rajeev Chowk-Kherki Dhaula Section, DG (RD) & SS, Ministry of Road Transport and Highways in the meeting taken by Secretary (RTH) with GoH on 13-2-2012, suggested to make use of RoW vertically citing examples of such structures constructed in Japan where an Elevated Expressway passes through a big shopping mall, commercial establishments below an Elevated Expressway etc. He told that if such proposal is agreed to, the improvement/structures proposed in this reach, would be re-examined considering the available commercial space on either side of NH/underneath the elevated NH, which would help in funding the improvement, instead of meeting the cost by Ministry & Government of Haryana on 50%:50% basis. Government of Haryana has agreed in principle and has supported this proposal. Hence, it has been decided to submit the above proposal for in-principal approval, to the Hon'ble Minister.

Under the circumstances, the proposal being innovative, new design concept & time consuming, it is requested that this assurance may be dropped from the list of pending assurances under intimation to this Ministry at an early date.”

4. In view of the above, the Ministry, with the approval of the Minister of State (RT&H), have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
LOK SABHA UNSTARRED QUESTION NO. 5093
ANSWERED ON 05.09.2011
UNDERPASS AT KHERKI DHAULA CHOWK ON NH-8

5093. SHRI KHAGEN DAS

Will the Minister of Road Transport and Highways be pleased to state:-

(a) whether a large number of pedestrians are losing their lives while crossing the roads at Kherki Dhaula Chowk on National Highway-8;

(b) if so, whether the proposal to construct vehicular underpass at Kherki Dhaula Chowk is under consideration of the Government; and

(c) if so, the time by which the said underpass at Kherki Dhaula Chowk is likely to be constructed?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI JITIN PRASADA)

(a) No Madam. A pedestrian underpass has already been provided at km 40.475 of NH-8 near Kherki Dhaula for facilitating smooth movement of pedestrians.

(b) & (c) This Ministry has communicated the view to Government of Haryana for construction of three underpasses at Hero Honda Chowk, Narsinghpur & Kherki Dhaula Chowk and one overpass at Anaj Mandi on Delhi-Gurgaon Section of NH-8 and has requested Government of Haryana, to share 50% of the estimated cost of above facilities amounting to Rs 314.02 crore. The consent of Government of Haryana is awaited.

MINUTES

FIFTH SITTING

Minutes of the sitting of the Committee on Government Assurances (2012-2013) held on 14 January, 2013 in Committee Room 'E', Parliament House Annexe, New Delhi.

The Committee sat from 1500 hours to 1630 hours on Monday, 14 January, 2013.

PRESENT

CHAIRPERSON

Shrimati Maneka Gandhi

Members

2. Shri Rajendra Agrawal
3. Dr. Rattan Singh Ajnala
4. Shri Jayant Chaudhary
5. Shri Gurudas Das Gupta
6. Sardar Sukhdev Singh Libra

Secretariat

1. Shri P. Sreedharan - Additional Secretary
2. Shri U.B.S. Negi - Director
3. Smt. Veena Kumari - Additional Director

At the outset, the Chairperson welcomed the Members to the sitting of the Committee. Thereafter, the Committee took up for consideration Memoranda No. 2 to 41 containing requests received from various Ministries/Departments for dropping of the pending assurances. The Committee authorized the Chairperson to take appropriate decision on the requests. The details of assurances dropped are given in Annexure-I* and those not dropped are given in Annexure-II.

2. Thereafter, the representatives of the Ministry of Mines were called in.

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3. A verbatim record of the proceedings has been kept.

The Committee then adjourned.

* Not enclosed.

Annexure-I

Details of Assurances Dropped by the Committee on Government Assurances at their sitting held on 14.01.2013.

Sl. No.	Memo No.	Question No. /Discussion & Date	Ministry/ Department	Brief Subject
1	2	3	4	5
1.	6	(i) USQ No. 2978 dated 13.12.2005 (ii) USQ No. 4901 dated 23.5.2006 (iii) USQ No. 3859 dated 19.12.2006 (iv) SQ No. 86 dated 04.3.2008 (Supplementary by Shri Iqbal Ahmed Saradgi, (M.P.) (v) USQ No. 119 dated 17.2.2009	Human Resource Development	Tele Education Distance Education Council, IGNOU On-line Education for Students Statutory Body for Higher Education Standard of Distance Education
2.	8	(i) USQ No. 4355 dated 7.5.2007 (ii) USQ No. 597 dated 24.11.2011	Water Resources	Restructuring of Brahmaputra Board Restructuring of Brahmaputra Board
3.	9	(i) USQ No. 1165 dated 30.11.2005 (ii) USQ No. 5514 dated 16.5.2007 (iii) USQ No. 5645 dated 07.9.2011	Personnel, Public Grievances and Pensions	Amendment of Prevention of Corruption Act, 1988 Prevention of Corruption Act Amendment in Anti- Corruption Act, 1988

4.	12	USQ No. 3268 dated 15.4.2008	Home Affairs	Rehabilitation of Victims of Gujarat Riots
5.	13	Point raised by Shri Kharabela Swain, M.P. on 23.10.2008	Shipping	National Waterway (Talcher-Dhamra stretch of rivers, Geonkhali-Charbatia stretch of East Coast Canal, Charbatia-Dhamra stretch of Matai river and Mahanadi Delta Rivers) Bill
6.	15	USQ No. 2384 dated 15.12.2008	Defence	Development of Indigenous IJT
7.	16	USQ No. 635 dated 8.7.2009	Water Resources	Renuka Dam Project
8.	18	SQ No. 10 dated 19.11.2009	Civil Aviation	Aviation Infrastructure
9.	22	USQ No. 5368 dated 28.4.2010	Culture	National Register of Martyrs
10.	24	(i) USQ No. 2060 dated 5.8.2010 (ii) USQ No. 4306 dated 19.8.2010	Petroleum and Natural Gas	National Gas Highway Development Authority Setting up of National Gas Highway
11.	25	USQ No. 5160 dated 27.8.2010	Power	Shortage of Gas
12.	26	USQ No. 1299 dated 16.11.2010	Road Transport & Highways	Expressway Projects
13.	27	USQ No. 2645 dated 25.11.2010	Petroleum and Natural Gas	Launching of Radio- Frequency Identification System
14.	28	USQ No. 3029 dated 29.11.2010	Defence	Purchase of ATGM
15.	29	USQ No. 3982 dated 3.12.2010	Power	Power Project H.P.
16.	31	USQ No. 2466 dated 10.3.2011	Rural Development	National Rural Development Training Authority
17.	37	SQ No. 164 dated 11.8.2011 (Supplementary by Shri Jitender Singh Bundela, M.P.)	Rural Development	Wasteland Development Programme
18.	41	USQ No. 5513 dated 6.9.2011	Youth Affairs and Sports	C&AG Report on CWG

Annexure-II

Statement showing Assurances not dropped by the Committee on Government Assurances at their sitting held on 14.01.2013.

Sl. No.	Memo No.	Question No. / Discussion & Date	Ministry/ Department	Brief Subject	Observations of the Committee
1	2	3	4	5	6
1.	2	(i) USQ No. 679 dated 18.7.2002 (ii) USQ No. 1332 dated 15.7.2004 (iii) USQ No. 1734 dated 04.8.2005 (iv) SQ No. 258 dated 10.8.2006 (v) USQ No. 302 dated 20.10.2008	Defence	Unified Command of Armed Forces Appointment of Chief of Defence Staff Institution of CDS Appointment of Chief of Defence Staff Chief of Defence Staff	The Committee noted that the issue of institution of Chief of Defence Staff (CDS) on the recommendation of a Group of Ministers is of National importance and a view on CDS is to be taken after obtaining the views of the major political parties. The process of consultation was started way back in March 2006 but the issue is yet to be resolved. The Committee, therefore, desired that the matter be pursued vigorously and brought to its logical conclusion at the earliest.
2.	3	USQ No. 4130 dated 16.12.2002	Civil Aviation	Strategy for Traffic Development	The Committee noted that the Ministry of Civil Aviation, in pursuance of 20th Report of Committee on Government Assurances, Lok Sabha again approached the concerned

					<p>Ministries/Departments/Andaman Nicobar Administration, but could not gather the requisite information to implement the long pending assurance. The Committee were not convinced with the reasons advanced by the Ministry. The very fact that the assurance is pending for the last 10 years only goes to show their lack of concerted and coordinated efforts with all concerned. The Committee, therefore, desired that the matter be pursued vigorously and in right earnest by all concerned and the assurance be implemented without further delay.</p>
3.	4	USQ No. 3379 dated 05.2.2004	Railways	Examination of Gangmen	<p>The Committee noted that the issue of alleged leakage of question paper of written examination for Group 'D' (Gangmen) which was to be conducted by Railway Recruitment Board, Patna on 04.01.2004 could not be entrusted to CBI for investigation and report due to lack of certain legal formalities by the State Government of Bihar. The Committee regret to note this and therefore, desire that the matter be taken up with the State Government of Bihar at the highest level and assurance be implemented without further loss of time.</p>

4.	5	USQ No. 4904 dated 27.4.2005	Health and Family Welfare	Formation of Health Sciences Education Act	<p>The Committee noted that the Ministry of Health and Family Welfare had drafted a Bill to regulate fee and admissions in private medical colleges and sought comments from stake holders. Further, the comments of most of the States were still awaited. The Committee also noted that a proposal to set up an overarching regulatory body for health viz. National Commission for Human Resources for Health (NCHRH) which covers almost all aspects of health education was mooted by the Government and the Bill in this regard had been referred to the Department related Parliamentary Standing Committee on Ministry of Health & Family Welfare. The Committee, therefore, desired that the matter be expedited and the bill to regulate fee and admissions in private medical colleges be given a concrete shape.</p>
5.	7	USQ No. 4471 dated 19.5.2006	Law and Justice	Pending Commercial Cases	<p>The Committee were not convinced with the contention of the Ministry that the term "High Value Commercial Cases" is not yet legally defined. The Committee desired that a detailed note on the subject of the assurance be furnished in the first instance for their consideration.</p>

6.	10	USQ No. 2714 dated 05.12.2007	Planning Commission	Scraping State Level Common Entrance Tests	The Committee noted that a Coordination Committee has been set up under the Chairmanship of Spl. DG (ME), Dte. G.H.S. to examine the issues relating to admission process including conducting National Eligibility and Entrance Test- Undergraduate (NEET-UG) in regional languages. The Committee would like the Coordination Committee to give its report on the issue at the earliest and the assurance be implemented forthwith.
7.	11	USQ No. 1769 dated 12.3.2008	Planning Commission	Monitoring for Quality Education	The Committee noted that National Knowledge Commission recommended for creation of a 'National Evaluation Body' to monitor the quality of both Government and private schools, using a results-based monitoring framework based on a short list of monitorable criteria that include both process and outcome indicators. The Committee, therefore, desired that the needful be done expeditiously and the pending assurance be fulfilled.
8.	14	USQ No. 1262 dated 27.10.2008	Consumer Affairs, Food and Public Distribution	Recommendations of Wadhwa Committee	The Committee noted that the reports of Central Vigilance Commission Committee (CVC) in respect of 22 States/UTs and also a report on computerization of TPDS have been

					obtained from the CVC/ CVC website and forwarded to the respective State Governments for comments and sending action taken reports. Further the CVC reports on functioning of TPDS for the remaining States/UTs are awaited. The Committee, therefore, desired that the matter be taken up with the CVC for expediting the finalization of pending reports on the subject for the remaining States/Union Territories.
9.	17	USQ No. 998 dated 10.7.2009	Power	Environmental Impact of UMPPs	The Committee noted that the assurance is pending for want of Environmental Clearance of the three Ultra Mega Power Projects namely Chhattisgarh, Orissa and Cheyyur in Tamil Nadu from the Ministry of Environment and Forests. The Committee were of the view that the Ministry of Environment and Forests be requested to give utmost priority to the issue and the Environmental Clearance be obtained and the pending assurance be implemented.
10.	19	USQ No. 3847 dated 14.12.2009	Defence	LCA Tejas	The Committee noted that co-development and co-production of Kaveri engine (90KN thrust) with higher thrust class engine in the range

					of 110-120 KN for Tejas MK-I with SNECMA, France is being reviewed. The Committee desired that the proposal be expedited for early induction of Tejas MK-I in Indian Air Force.
11.	20	(i) USQ No. 4577 dated 17.12.2009 (ii) USQ No. 6692 dated 06.5.2010	Law and Justice	Judicial Panels Setting up of Judicial Panels	The Committee desired that the information assured may be collected at the earliest and laid on the Table of the House.
12.	21	(i) SQ No. 135 dated 5.3.2010 (ii) USQ No. 4108 dated 26.8.2011	Power	Power Generation Equipment Policy on Ultra Mega Power Projects	The Committee noted that a draft report circulated by the Planning Commission on the subject on 09.2.2012 has recommended that the proposal for imposition of Phased Domestic Manufacturing Programme, conditions in UMPPs may be set aside. In these circumstances, the Ministry may furnish the status report for consideration of the Committee.
13.	23	(i) USQ No. 308 dated 27.7.2010 (ii) USQ No. 1063 dated 1.3.2011 (iii) SQ No. 104	Youth Affairs and Sports	Report on IPL Scam Inquiry on IPL Accountability in Sports Bodies	The Committee observed that the matter is being investigated by Board of Control for Cricket in India (BCCI), Ministry Finance (Department of Revenue) and Competition Commission of India (CCI). The Committee desired that the efforts should be made to

		dated 29.11.2011			complete the investigation within a definite time frame and the pending assurance be fulfilled at the earliest.
14.	30	(i) SQ No. 476 dated 13.12.2010 (ii) SQ No. 116 dated 8.8.2011	Defence	Defence Deals Cases against Defence Companies	The Committee noted that the charge sheet against Shri Sudipto Ghosh, ex-DGOF & Chairman, OFB has been filed by CBI in the CBI court at Kolkatta. Disciplinary proceedings have also been initiated against Shri Ghosh but he has challenged the charge memo in CAT, Kolkatta. The Committee would like the CBI to pursue the matter for early decision in the matter.
15.	32	(i) USQ No. 4669 dated 25.8.2010 (ii) USQ No. 3085 dated 15.03.2011 (iii) USQ No. 4562 dated 30.8.2011	Youth Affairs and Sports	Irregularities in Commonwealth Games Projects Irregularities in CWG Expenditure on Office bearers of OC-CWG	The Committee noted that that investigation on scam/irregularities in Commonwealth Games (CWG) scam cases are under investigation of various agencies viz. Central Bureau of Investigation (CBI), Directorate of Enforcement and Central Vigilance Commission (CVC) and CBI has lodged FIRs in many cases and most of them are pending in the Court of Law and they may take considerable time. Further the High Level Committee (Shunglu Committee) constituted by the Government to investigate the alleged irregularities in CWG-2010 has submitted a total of six Reports which

					are under examination by Group of Ministers (GoM) appointed for the purpose. However, no agency so far has reached finality of its investigations. The Committee desired that the investigation by various agencies in the matter be expedited and the Ministry should pursue the matter to its logical conclusion. The Committee be apprised accordingly.
16.	33	USQ No. 69 dated 01.8.2011	Defence	Museum on Decommissioned Vikrant	The Committee noted with concern that the Government of India has already incurred Rs. 17 crore on repairs of the decommissioned Ship. However, modalities for the further assistance of all kinds including financial assistance will be considered after detailed project report for development is worked out by the State Government. The Committee accordingly desired that the matter be taken up with the State Government of Maharashtra and the pending assurance be implemented at the earliest.
17.	34	USQ No. 229 dated 01.8.2011	Defence	Indigenous Aircraft Carrier	The Committee noted that the aircraft carrier INS Vikrmaditya was to be delivered to the Indian side by the Russian side in December, 2012. Further, the first launch of Air Defence

					Ship is expected in 2013 and the delivery is presently envisaged in 2018. The Committee would like to know the present status of the procurement of INS Vikramaditya and Air Defence Ship.
18.	35	USQ No. 83 dated 01.8.2011	Defence	Perspective Plan on Defence Acquisition	The Committee noted that the issue has been under discussion at the level of Hon'ble Ministers of Finance, Defence, Home and Commerce and Industry and two meetings were held on 22.12.2010 and 03.05.2011 but no decision has been taken in the matter. The Committee were of the view that involvement of multiple Ministries cannot be a ground for dropping an assurance. The Committee expected that a concerted and coordinated efforts be made by all the Ministries involved in the matter and the status report be furnished to the Committee.
19.	36	USQ No. 498 dated 03.8.2011	Planning Commission	Unique Identification Number	The Committee noted that the mandate of Unique Identification Development Authority of India (UIDAI) is to issue Unique Identification Number (Aadhaar) to all the residents of India. The present target for UIDAI is to cover 600 million residents by March, 2014. The Committee desired to know the steps taken by the UIDAI to achieve the said target in the first instance.

20.	38	SQ No. 164 dated 11.8.2011 (Supplementary by Shri Hukumdev Narayan Yadav, M.P.	Rural Development	Wasteland Development Programme	The Committee note that in reply to the supplementary question it was assured that the suggestions of the Hon'ble Member to constitute Bhoomi Sena on behalf of the Union Government under the Usar land or Sodic land reclamation programme would be considered. However, now the Ministry want to delete the assurance on the ground that the objectives of the Bhoomi Sena, proposed by the Hon'ble Member is similar to the works executed by the Watershed Committee, the dedicated agency at village level for implementation of Integrated Watershed Management Programme (IWMP). The Committee were not convinced with the reasonings adduced by the Ministry for dropping of assurance. The Committee would like specific action by the Ministry on the suggestions of the Hon'ble Member.
21.	39	USQ No. 2457 dated 16.8.2011	Consumer Affairs, Food and Public Distribution	Corruption in FCI	The Committee outrightly rejected contention of the Ministry that since complete status/action taken was furnished while furnishing reply to the Question, the matter may not be treated as an assurance. The Committee were of the view that it is their prerogative to treat a particular

					reply as an assurance or not. The Committee desired to know the present status of the CBI investigation in respect of Bihar (2010-11) as stated in part (c) of the reply to USQ 2457 dated 16.8.2011.
22.	40	USQ No. 5093 dated 5.9.2011	Road Transport & Highways	Underpass at Kherki Dhaula Chowk on NH-8	The Committee noted that State Government of Haryana has agreed in-principle and supported the revised proposal and accordingly a revised proposal will be submitted by the Ministry for in-principle approval of the Minister. The Committee would like that all steps be taken to expedite the matter and the fulfillment of the assurance.

